

# राजपत्र, हिमाचल प्रदेश

# हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 09 अक्तूबर, 2024 / 17 आश्विन, 1946

#### हिमाचल प्रदेश सरकार

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 16th July, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter-1 of H.P. Financial Rules, 2009 has been pleased to 147—্যাস্ব / 2024—09—10—2024 (6829)

declare the Senior Civil Judge-*cum*-ACJM, Nurpur, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Nurpur and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of class II to IV establishments attached to the aforesaid Court under Major heard "2014—Administration of Justice" with immediate effect till the posting/joining of new Presiding Officer in the aforesaid Court.

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Registrar Gener	rai.

By order,

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA -171 001

#### **NOTIFICATION**

Shimla, the 6th July, 2024

**No. HHC/Rules/IPD.**—In exercise of the powers vested in it under section 23 of the State of Himachal Pradesh Act, 1970, Section 129 of the Code of Civil Procedure 1908, as amended upto date, Article 225 of the Constitution of India and all other powers enabling hereunto, the High Court of Himachal Pradesh is pleased to make the following rules to deal with matters relating to Intellectual Property Rights ("IPR") except cases to be dealt with by the Division Bench of the Himachal Pradesh High Court.

#### 1. Short title and commencement:

- 1. These Rules shall be called 'The Himachal Pradesh High Court Intellectual Property Rights Division Rules, 2022' (HPHC- IPD Rules, 2022);
- 2. The Rules shall come into force on such date as the Chief Justice of Himachal Pradesh High Court may notify in the Official Gazette.

#### 2. Definitions:

In these Rules, unless the context otherwise requires:

- 1. "Act" (s) means the Statutes mentioned below, as applicable:
  - 1. The Copyright Act, 1957;
  - 2. The Designs Act, 2000;
  - 3. The Geographical Indications of Goods (Registration and Protection) Act, 1999;
  - 4. The Patents Act, 1970;
  - 5. The Protection of Plants Varieties and Farmers' Rights Act, 2001;
  - 6. The Semiconductor Integrated Circuits Layout-Design Act, 2000;
  - 7. The Trade Marks Act, 1999;

- 8. The Information Technology Act, 2000.
- 1. "Address for service" means the address furnished by an applicant, appellant, complainant, petitioner, respondent including the currently authorized trade mark agent, patent agent or other agent before the IPO as also the legal practitioner, at which service of summons, notices or other processes may be effected;
- **2.** "Agent" includes a trade mark or patent agent as defined under Section 145, Trade Marks Act, 1999 and Section 125, The Patents Act, 1970 duly authorized by the party concerned and who is entitled to appear before the IPD along with a legal practitioner in order to assist the IPD;
- **3.** "Appeal" includes an appeal filed before, or transferred to, the IPD under the following Sections of the respective Acts with the following nomenclature:
  - 1. Under Section 91 of The Trade Marks Act, 1999 [CA (Comm. IPD-TM)];
  - 2. Under Section 72 of The Copyright Act, 1957 [CA (Comm. IPDCR)];
  - 3. Under Section 117A of the Patents Act, 1970 [CA (Comm. IPDPAT)];
  - 4. Under Section 31 of the Geographical Indications of Goods (Registration and Protection) Act, 1999 [CA (Comm. IPD-GI)];
  - 5. Under Section 56 of The Protection of Plant Varieties and Farmers' Rights Act, 2001[CA(Comm. IPD-PV)];
  - 6. Under Section 42 of the Semiconductor Integrated Circuits Layout-Design Act, 2000 [CA (Comm.IPD-SCD)];
  - 7. Under Sections 36 of the Designs Act, 2000 [CA (Comm. IPD-DE)];
  - 8. Under Section 62 of the Information Technology Act, 2000 [CA (Comm. IPD-IT)].
- 4. **"Appellant"** means a person in appeal before the IPD as defined in Rule 2(d) and other appeals such as RFA and FAO;
- 5. **"Evidence"** shall be evidence filed before the IPD including affidavits in evidence filed by the parties and experts along with documents and oral evidence if recorded;
  - 6. **"Fee"** shall mean the fees prescribed in the Schedule II to these Rules;
  - 7. **"Form"** shall mean the form prescribed in the Schedule I to these Rules;
- 8. "Intellectual Property Rights (IPR) subject matter" for the purpose of these Rules, shall include;
  - 1. Matters pertaining to Patents, Copyrights, Trademarks, Geographical Indications, Plant Varieties, Designs, Semiconductor integrated circuit layout-designs, Traditional Knowledge and all rights under common law, if any, associated therewith;
  - 2. Matters relating to passing off, acts of unfair competition, disparagement, comparative

advertising etc.

- 3. Protection of trade secrets, confidential information and related subject matters;
- 4. Tortious actions related to privacy and publicity rights involving intellectual property issues;
- 5. Matters pertaining data exclusivity, domain names and other matters relating to data protection involving intellectual property issues, as also those arising under the Acts as defined in Rule 2(a);
- 6. Matters involving Internet violations relating to any of the subject matters under clause (i) to (v) above.

#### Explanation.—

- (i) for the purpose of these Rules, cases pertaining to the Information Technology Act, 2000 dealing with the rights and liabilities of intermediaries, online market places, e-commerce platforms involving issues relating to any of the aforementioned rights, shall be deemed to be within the purview of intellectual property rights.;
- (ii) intermediaries, online market places, e-commerce platforms shall have the same meaning as under Section 2(w) of the Information Technology Act, 2000.
- 9. **"Intellectual Property Rights Division (IPD)"** refers to the division in the Himachal Pradesh High Court presided over by Single Judges to deal with disputes and cases concerning IPR subject matter.:
  - 10. "Intellectual Property Office (IPO)" shall mean
    - · In case of Trademarks–Office of 'Registrar of Trademarks';
    - · In case of Copyrights–Office of 'Registrar of Copyrights';
    - In case of Patents–Office of 'Controller General of Patents, Designs and Trade Marks';
    - · In case of Geographical indications-Office of 'Registrar of Geographical Indications';
    - in case of Plant Varieties 'Protection of Plant Varieties and Farmers' Rights Authority' orthe 'Plant Varieties Registry', as applicable;
    - In case of Semiconductor integrated circuits layout-designs- Office of 'Registrar of Semiconductor Integrated Circuits Layout-Design', as per Section 3 of 'The Semiconductor Integrated circuits Layout-Design Act, 2000';
    - In case of Designs-Office of 'Controller General of Patents, Designs and Trade Marks'.
- 11. "IPR subject matters or cases or proceedings or disputes" shall include all original proceedings, appellate and other proceedings related to IPR subject matter(s) as defined in Rule 2(i) above filed before the IPD and shall also include:
  - 1. IPR suits, revocation applications, cancellation applications, other original proceedings, appeals and petitions from the various IPOs and all other proceedings which were hitherto maintainable before the Intellectual Property Appellate Board ("IPAB") under provisions of the Act(s).

- 2. All suits filed in which IPR subject matter is involved, either under the respective statutes or under common law including suits relating to foreach of privacy, rights of publicity.
- 3. Writ Petition (Civil) [WP(C)], Civil Misc. (Mains) [CM(Main)], Regular First Appeal [RFA], First Appeal from Order [FAO], Civil Revision Petition [CRP] arising out of IPR subject matters and disputes dealt with by the Commercial Courts in Himachal Pradesh, except matters that are to be dealt with by a Division Bench;
- 4. All pending proceedings before the IPAB relating to Himachal Pradesh jurisdiction transferred to the Himachal Pradesh High Court.
- 12. "legal practitioner" shall have the same meaning as is assigned to it in the Advocates Act, 1961;
- 13. **"Petition"** includes a Civil Original Petition, Writ Petition (Civil), Civil Misc. (Main), Civil Revision Petition and Appeals:
  - 1. A Civil Original Petition means a petition under any of the Act(s) filed before the IPD as original proceedings,
  - 2. Writ Petition (Civil) means a petition/ application under Article 226 of The Constitution of India inter alia for issuance of a writ in the nature of mandamus, certiorari, prohibited, and qua warranto.
  - 3. Civil Miscellaneous (Main) means a petition under Article 227 of the Constitution of India; and
  - 4. Civil Revision Petition means a Petition under Section 115 of the Code of Civil Procedure, 1908;
  - 5. An Appeal means a petition under any of the Act(s) filed before the IPD as an appellate proceeding;
- 14. **"Pleadings"** shall include plaints, written statements, applications, appeals, complaints, counter affidavits, counter statements, petitions, reviews, replies, rejoinder affidavit filed before the IPD.
- **3. Applicability.**—These Rules shall govern and apply to all IPR subject matter(s), suits or cases or proceedings or disputes before the IPD of the Himachal Pradesh High Court.
- **4. Jurisdiction**—Every IPR subject matter or case or proceeding or dispute filed before, or transferred to, the IPD, as defined in Rules 2(i), 2(j) and 2 (l), shall be heard and adjudicated by a Single Judge of the IPD except those that are to be decided by a Division Bench as per Section 13 of the Commercial Courts Act, 2015.
- **5.** Filing and Nomenclature to be adopted for filing.—The filing of the IPR subject matters or cases or proceedings or disputes before the IPD shall be under the following categories with the nomenclature given below:

#### 1. Appeals

#### Nomenclature:

- · Civil Appeal (Comm. IPD-TM) under Trade Marks Act, 1999;
- · Civil Appeal (Comm. IPD-CR) under Copyright Act, 1957;
- · Civil Appeal (Comm. IPD-PAT) under Patents Act, 1970;
- Civil Appeal (Comm. IPD-GI) under Geographical Indications of Goods (Registration and Protection) Act, 1999;
- · Civil Appeal (Comm. IPD-PV) under Protection of Plant Varieties and Farmer's Right Act, 2001;
- Civil Appeal (Comm. IPD-SCD) under The Semiconductor Integrated Circuits Layout-Design Act, 2000;
- · Civil Appeal (Comm. IPD-DE) under Designs Act, 2000;
- · Civil Appeal (Comm. IPD-IT) under Information Technology Act, 2000;

#### • Civil Original Petitions

#### Nomenclature:

- · Civil Original (Comm. IPD-TM) under Trade Marks Act, 1999;
- · Civil Original(Comm. IPD-CR) under Copyright Act, 1957;
- · Civil Original(Comm.IPD-PAT) under Patents Act, 1970;
- · Civil Original (Comm. IPD-GI) under Geographical Indications of Goods (Registration and Protection) Act, 1999;
- · Civil Original(Comm. IPD-PV) under Protection of Plant Varieties and Farmer's Right Act, 2001;
- · Civil Original(Comm. IPD-SCD) under The Semiconductor Integrated Circuits Layout-Design Act, 2000;
- · Civil Original(Comm. IPD-IT) under Section 46 of the Information Technology Act, 2000, where the claim exceeds INR 5 crores;

#### • Writ Petitions (Civil)

Nomenclature: Writ Petition (C)-IPD

#### Civil Miscellaneous Main

Nomenclature: Civil Misc. (Main)-IPD

#### • Regular First Appeal (RFA)

Nomenclature: RFA-IPD

#### • First Appeal from Order (FAO)

Nomenclature: FAO-IPD

#### • Execution First Appeal (EFA)

Nomenclature: EFA-IPD

#### Civil Revision Petition (CRP)

Nomenclature: CRP-IPD

#### 6. Procedure for Appeals:

- 1. Appeals under Rule 2(d) of the present rules before the IPD shall be filed in the formats/ forms prescribed in Schedule I, within the period of limitation as prescribed in the respective Act(s) along with the requisite Court fees as prescribed in Schedule II.
- 2. Appeals shall consist of the memorandum of parties, synopsis, list of dates, a brief memorandum of appeal, grounds of challenge in the appeal, the order impugned and affidavit of Appellant/ party filing the Appeal along with other details as required in the Form applicable. The Appellant shall disclose the details of any prior litigation pending between the parties with respect to the subject matter in dispute.
- 3. All relevant forms, correspondence and other relevant documents forming part of the record of the IPO shall ordinarily accompany the appeal.
- 4. Documents that are not part of the record of the IPO shall generally not be accepted by the IPD except with the leave of the Court. If additional documents are sought to be filed, the same shall be filed with an application explaining the relevance thereof.
- 5. Memorandum of appeal shall specify as to whether the documents being filed are part of the record of the IPO and if any additional documents are being filed, the details thereof shall be specified. Such documents shall be accompanied with an application seeking leave of the Court, in which case principles akin to Order XLI Rule 27 Code of Civil Procedure, 1908 would apply.
- 6. No evidence shall be recorded in Appeals unless the Court deems it necessary. However, the IPD may direct the appearance of any witness, who has deposed before the IPO for the purpose of seeking any clarification.
- 7. In all Appeals, all the contesting parties before the IPO, shall be impleaded as Respondents. The respective IPO shall also be impleaded as a Respondent.
- 8. Filing of a reply in an appeal would be only upon specific directions of the Court, if the need arises. The opposite party shall however during the course of hearing or otherwise, be entitled to produce copies of any relevant record intended to be relied upon.
- 9. Reply, if so directed, shall be filed within the period prescribed by the Court or within 60 days from the date on which the Court directs the filing of such Reply.
- 10. Rejoinder to the reply, if so directed, shall be filed within the period prescribed by the Court or within 30 days from the date on which the Court directs the filing of such Rejoinder.
- 11. Filing of any further affidavits or pleadings shall be strictly with the leave of the Court.

12. Procedures applicable to Civil Appeals filed before the Single Judge: The High Court of Himachal Pradesh Appellate Side Rules, 1997 and the Practice directions issued from time to time, to the extent there is no inconsistency with these Rules, shall be applicable to appeals filed before the IPD.

#### 7. Procedure for Original Petitions (Civil Original Petition)

- 1. Original petition shall consist of memorandum of parties, synopsis, list of dates and all other details—specified in the respective forms and shall be accompanied by the affidavit of the Petitioner/party filing the petition.
- 2. The parties shall also *file* all other relevant documents in support of the relief sought in the original petition. If interim orders are sought by the Petitioner, an application under Order XXXIX Rule I and Rule 2, Code of Civil Procedure, 1908 shall be filed setting out the grounds for such interim order. Averments shall be made in the original petition specifying as to which of the documents filed form part of the record of the IPO.
- 3. Original petitions filed before the IPD under the respective statutes shall be filed in the formats/ forms prescribed in the Schedule I of the present Rules [within the period of limitation, if any, as prescribed in the respective Act(s)] along with the requisite Court fees prescribed in Schedule II.
- 4. Original petitions shall be accompanied with all the relevant records from the respective IPO including the relevant correspondence.
- 5. In case of an original petition relating to patents, the complete specification of the patent along with different versions/claims, if relevant, as also the relevant forms filed before the IPO, shall also be filed.
- 6. Documents shall be read as part of the record, unless challenged by any party. Such challenge shall be raised at the very first instance i.e. in the Reply or Rejoinder along with an affidavit of admission/denial. The admission/denial of the said document(s) shall be conducted as per The High Court of Himachal Pradesh (Original Side) Rules, 1997. Denial of documents which is evasive or without just reason or cause, would be liable to be penalized with heavy costs.
- 7. Framing of issues shall not be compulsory in the original petitions. In revocation/cancellation petitions, the Court may frame issues if deemed necessary. Upon completion of pleadings, the Court may proceed to hear the petition finally.
- 8. Filing of evidence may be directed by the Court, only if the same is deemed necessary. The evidence shall usually be in the form of affidavits. Oral evidence including cross-examination may be directed for reasons to be recorded in the order. If oral evidence is directed, the procedure for recording of evidence and other related procedures shall be governed by these Rules as well as the Himachal Pradesh High Court Original Side Rules, 1997. In revocation/cancellation petitions, upon framing of issues, the court may direct filing of evidence by way of affidavit.
- 9. Reply, if so directed, shall be filed within the period prescribed by the Court or shall be filed within 60 days from the date on which the Court directs the filing of such Reply.

- 10. Rejoinder to the reply, if so directed, shall be filed within the period prescribed by the Court or within 30 days from the date on which the Court directs the filing of such Rejoinder.
- 11. Filing of any further affidavits or pleadings shall be strictly with the leave of the Court.
- 12. In case of petitions seeking revocation/cancellation, the Court may direct consolidation of the said petition with a suit for infringement involving the same IPR.
- 13. Procedures applicable to original petitions: The provisions of the Commercial Courts Act, 2015, The High Court of Himachal Pradesh Original Side Rules, 1997 and the practice directions issued from time to time, to the extent there is no inconsistency with these Rules, shall be applicable to original petitions filed in the IPD.

#### 8. Procedure for Writ Petitions (Civil):

- 1. Writ Petitions filed in the IPD, challenging any orders passed by the IPO/authority, shall consist of a synopsis and list of dates and events, memo of parties, Memorandum of the writ petition including grounds of challenge, prayer/ relief sought, affidavit in support. The Petitioner shall also state both in the application and in the affidavit whether any other remedy was availed of in respect of the same impugned order and if so, provide details thereof including any order passed therein.
- 2. The impugned order shall be, annexed with the writ petition.
- 3. Procedures applicable to Writ Petitions (Civil High Court of Himachal Pradesh Original Side Rules, 1997 and the practice directions issued from time to time, to the extent there is no inconsistency with these Rules, shall be applicable to writ petitions filed in the IPD.

#### 9. Procedure for Civil Miscellaneous Main Petition:

- The Civil Miscellaneous Main Petitions challenging orders passed by the Commercial Courts or other district courts/civil courts, relating to IPR disputed shall be filed and listed before the IPD. The formats for the said petitions will be governed by High Court of Himachal Pradesh Original Side Rules, 1997.
- 2. The Civil Miscellaneous Main shall consist of the memo of parties, synopsis and list of dates and events, Civil Miscellaneous main petition, the grounds challenging the order, prayer/the relief sought, affidavit and the impugned order.
- 3. The petitioner shall file the relevant pleadings of the original proceedings, relevant order sheets, issues, if framed, in the case, pleadings in the relevant interim applications and documents which the petitioner intends to rely upon:
  - Provided that every endeavour shall be made to place on record pleadings/documents (other than case law)referred to in the impugned order.
- 4. Filing of a reply would be only upon specific directions of the Court, if the need arises. The opposite party shall, however, during the course of hearing or otherwise, be entitled to produce copies of any relevant record intended to be relied upon.

#### 10. Procedure for Regular First Appeal (RFA):

- 1. Regular First Appeals shall be governed by High Court of Himachal Pradesh Appellate Side Rules, 1997, practice directions and the pleadings shall be filed as per the Forms/formats prescribed therein.
- 2. Appeals shall consist of the memo of parties, synopsis, list of dates and events, regular first appeal (memorandum of appeal), grounds of challenge to the judgment/decree appealed from/challenge in the appeal, prayer/ relief prayed for. Certified copy of the judgment/decree impugned shall be filed within the period of limitation along with affidavit.
- 3. The entire record forming part of the original proceedings shall be filed with the RFA, to the extent possible.
  - Provided that every endeavour shall be made to place on record pleadings/documents (other than case law) referred to in the impugned order.
- 4. Filing of a reply would be only upon specific directions of the Court, if the need arises. The opposite party shall, however, during the course of hearing or otherwise, be entitled to produce copies of any relevant record intended to be relied upon.

#### 11. Procedure for First Appeal from Order (FAO):

- 1. The First Appeal from Order shall be governed by The High Court of Himachal Pradesh Appellate Side Rules, 1997 and pleadings shall be filed as per the Forms formats prescribed therein.
- 2. Appeals shall consist of the memo of parties, synopsis, list of dates and events, first appeal from order (memorandum of appeal), grounds of challenge to the order appealed from/grounds of challenge in the appeal, prayer/relief sought, order impugned and affidavit.
- 3. The appellant shall file the relevant pleadings of the original proceedings, relevant order sheets, issues, if framed, in the case, pleadings in the relevant interim applications and documents which the petitioner intends to rely upon.
  - Provided that every endeavor shall be made to place on record pleadings/documents (other than case law) referred to in the impugned order.
- 4. Filing of a reply would be only upon specific directions of the Court, if the need arises. The opposite party shall, however, during the course of hearing or otherwise, be entitled to produce copies of any relevant record intended to be relied upon.

#### 12. Procedure for Civil Revision Petition (CRP):

- 1. Civil Revision Petitions shall be governed by The High Court of Himachal Pradesh Appellate Side Rules, 1997/Practice directions. Pleadings therein shall be filed as per the Forms/formats prescribed therein.
- 2. Revision Petitions shall consist of the memo of parties, synopsis, list of dates and events,

revision petition, grounds of challenge to the impugned order, prayer/relief sought, order impugned and affidavit.

- 3. The petitioner shall file the relevant pleadings of the original proceedings, relevant order sheets, issues, if framed, in the case, pleadings in the relevant interim applications and documents which the petitioner intends to rely upon.
  - Provided that every endeavour shall be made to place on record pleadings/documents (other than case law)referred to in the impugned order.
- 4. Filing of a reply would be only upon specific directions of the Court, if the need arises. The opposite party shall however during the course of hearing or otherwise, be entitled to produce copies of any relevant record intended to be relied upon.

#### 13. Additional Provisions for CM (Mains), FAOs, RFAs, CRPs:

- 1. It shall be sufficient if copies of the documents mentioned in Rules 9, 10, 11 and 12 above are filed with self-certification of the counsel for the petitioner to the effect that each such document is the true copy of its respective original in the file of the Trial Court.
- 2. Ordinarily the Court may decide these Petitions and Appeals on the basis of the grounds raised in the petition/memorandum of appeal and the record filed with the same.

#### 14. Procedure for Suits:

- 1. Suits before the IPD shall be governed by the provisions of The Commercial Courts Act, 2015, Code of Civil Procedure, 1908 as applicable to commercial suits and the High Court of Himachal Pradesh (Original Side) Rules, 1997.
- 2. In addition to these Rules, Patent suits and actions shall be governed by the relevant rules/Act.

#### 15. Recording of Evidence:

If in the opinion of the Court it is expedient to do so, the Court may direct:

- 1. The recording of evidence through video conference as per the Himachal Pradesh High Court Video Conferencing Rules (for Courts), 2021;
- 2. The recording of evidence at any venue outside the premises of the Court;
- 3. The recording of evidence by a Local Commissioner;
- 4. The use of videography and transcription technology or any other form of recording evidence.

#### 16. Other modes of recording evidence:

In the case of evidence by experts, the same may be recorded by resorting to procedures governing the matter, or other such modes, as the Court deems fit.

#### 17. Discovery and Disclosure:

- 1. The procedure relating to the disclosure and discovery of documents (including by way of interrogatories) shall be governed by the Code of Civil Procedure, 1908 as amended by the Commercial Courts Act, 2015;
- 2. Parties withholding discovery, or attempting to scuttle the process of discovery, would be liable to be penalized with heavy costs as determined by the Court.

#### 18. Preservation of Evidence by parties:

- 1. Upon initiating, or receiving notice about the institution of proceedings before the IPD, the parties to the proceedings shall preserve all documentary, tangible and electronic material relating to the subject matter of the proceedings which is capable of being relied upon as evidence;
- 2. Prior to the initiation of proceedings, a party may issue a Litigation Hold Notice (LHN) to such other party(ies) against whom proceedings are sought to be initiated. The recipient of such LHN shall, upon being duly served, be bound to preserve all documentary, tangible and electronic material relating to the subject matter of the proceedings which is capable of being relied upon as evidence:
  - Provided that, the party issuing the LHN is expected to commence litigation within a reasonable time, not exceeding one year from the date of the LHN, beyond which such obligation to preserve evidence would cease to apply.
- 3. Such material shall be preserved from the date on which the obligation to preserve such material arose under clause (i) or (ii) above and in a manner so as to ensure that the same is not editable or cannot be tampered with;
- 4. Such material shall be preserved for the duration of the litigation, including appellate proceedings, if any. In the event no appeal has been filed, the parties shall be at liberty to freely deal with such material only upon the completion of six (6) months from the date of closure of the original proceedings;
- 5. In addition to remedies under civil and criminal law, failure to comply with this Rule would be liable to be penalized with heavy costs as determined by the Court.

#### Explanation:

For the purpose of Rule 18, documentary, tangible and electronic material to be preserved shall include documents in tangible or electronic form including letters, memos, internal and external correspondence, graphic representations of any kind, images, sounds and data stored in any medium relating to the subject matter of the proceedings.

#### 19. Confidentiality clubs and redaction of confidential information:

1. At any stage in any proceeding, the Court may constitute a confidentiality club or adopt such measures as appropriate, consisting of lawyers (external & in-house), experts as also nominated representatives of the parties, for the preservation and

exchange of confidential information filed before the Court including documents, as per the High Court of Himachal Pradesh (Original Side) Rules, 1997;

Such nominated representatives of the parties, appointed to the Club, may *inner alia*, be persons who are not in charge of, or active in, the day-to-day business operations and management of the respective parties so as to maintain the integrity of the information so disclosed.

The members so constituting the Club shall be bound to desist from disclosing, sharing or utilizing, including to third parties, the confidential or sensitive information that they may access, or become privy to, in the course of proceedings:

- 1. The Court may, upon a request made by way of an application, direct the redaction of such information (including documents) it deems to be confidential;
- 2. If any redacted pleading/document is sought to be filed as being confidential, a non-redacted version of the same may be filed in a sealed cover alongwith an application supporting such claim for redaction;

#### 20. Damages/Account of profits:

A party seeking damages/account of profits, shall give a reasonable estimate of the amounts claimed and the foundational facts/account statements in respect thereof along with any evidence, documentary and/or oral led by the parties to support such a claim. In addition, the Court shall consider the following factors while determining the quantum of damages:

- 1. Lost profits suffered by the injured party;
- 2. Profits earned by the infringing party;
- 3. Quantum of income which the injured party may have earned through royalties/license fees had the use of the subject IPR been duly authorized;
- 4. The duration of the infringement;
- 5. Degree of intention/neglect underlying the infringement:
- 6. Conduct of the infringing party to mitigate the damages being incurred by the injured party;

In the computation of damages, the Court may take the assistance of an expert as provided forunder Rule 26 of these Rules.

## 21. Pleadings to be accompanied by affidavit of authorized representative and relevant documents:

All pleadings shall be accompanied by the affidavit of the authorized representative/ parties concerned and documents establishing the authorization such as Board Resolution and Power of Attorney.

#### 22. Advance Copy:

In all matters filed before the IPD advance copy shall be served at the address for service as also through email at least two working days in advance, upon the Respondents including the counsels/agents, who may have represented the Respondents before the IPO, or trial court, or authority as the case may be. Along with the advance copy so provided, the likely date of listing shall be intimated. Upon advance copy being served, parties/counsels/agents/authority shall be represented on the first date of hearing before the Court. For the sake of expeditious disposal, if in

the opinion of the Court no further notice is required and if satisfactory proof of service is furnished, no further notice would ordinarily be issued and the matter may be heard and disposed of on the first day of listing.

Provided that, in the facts and circumstances of a given case, and on an application, the Court may dispense with advance service.

#### 23. Nomination of Counsel by the IPO:

The respective IPOs may nominate their counsel in order to appear before the IPD as also for production of records, if called for.

#### 24. Process Fee:

There shall be a onetime process fee as prescribed in The Himachal Pradesh High Court Original Side Rules, 1997 and The Himachal Pradesh High Court Appellate Side Rules, 1997, with necessary modifications to include Appellant and Petitioner as Plaintiff and Respondent as the Defendant.

#### 25. Intervention by the third parties:

In the matters listed before the IPD, intervention by the third parties may be permitted suo moto or on an application by any person unless prohibited by law. Such person shall seek to intervene by means of an application stating the nature of interest before the Court. The Court may refuse or grant leave after hearing all concerned parties, if so required, and on such terms and conditions as it deems fit.

#### 26. Consolidation of the matters or cases or proceedings or disputes:

Where there are multiple proceedings relating to the same or related IPR, irrespective of whether the said proceedings are between the same parties or not, the IPD shall have the power and the discretion, wherever appropriate, to direct consolidation of proceedings, hearings, and also to direct consolidated recording of evidence/ common trial and consolidated adjudication. If the Court is of the opinion that any matter pending before a Commercial Court is to be consolidated with a matter pending before the IPD it may exercise powers of transfer under Section 24, Code of Civil Procedure, 1908 for transfer and consolidation of such matter to itself.

#### 27. Summary Adjudication:

In cases before the IPD, the Court may pass summary judgment, without the requirement of filing a specific application seeking summary judgment on principles akin to those contained in Order XIIIA, Code of Civil Procedure, 1908 as applicable to commercial suits under the Commercial Courts Act, 2015.

#### 28. Application of Statutes:

The IPD, as may be applicable to the cases listed before it, apply the provisions of:

1. The Commercial Courts Act, 2015 for suits and counter claims in matters relating

to IPR subject matter(s);

#### 29. General Clause:

Procedures not specifically provided for in these Rules shall, in general, be governed by The Civil Procedure Code, 1908 as amended by The Commercial Courts Act, 2015 and the Himachal Pradesh High Court (Original Side) Rules, 1997.

#### 30. Power to remove difficulties:

If any difficulty arises in giving effect to the provisions of these Rules, the IPD may, by order, make such provision not inconsistent with these Rules as may appear to be necessary or expedient for removing the difficulty.

#### 31. Panel of Experts:

The Court may, in any IPR subject matter, seek assistance of expert(s) relating to the subject matter of the dispute as may be necessary. The opinion of the expert shall be persuasive in nature and shall not — be binding on the Court. The IPD may maintain a panel of experts to assist the Court, which panel may be reviewed from time to time. The remuneration of the expert(s) shall be decided by the IPD. Prior to appointment, a declaration will be provided by the Expert that he or she has no conflict of interest with the subject matter of the dispute and will assist the court fairly and impartially:

Provided that the protocol to be followed by such expert(s) shall be prescribed by the IPD, from timeto time.

#### 32. Law Researcher(s):

- 1. Judges of the IPD would also be entitled to appoint law researchers/clerk who would assist them in techno-legal aspects;
- 2. Such Law Researchers may possess a degree in any technical field or specialization in any IPR subject matter or have experience in the field of intellectual property;
- 3. Law Researcher/Clerk(s) shall be appointed on the same terms as applicable to other Law Researcher/Clerks appointed in the High Court of Himachal Pradesh. The tenure and remuneration of such Law Researcher(s) shall usually be the prevailing remuneration for law researcher/Clerk(s) of the Himachal Pradesh High Court. However, in exceptional cases, higher remuneration may also be approved by the Chief Justice;
- 4. Law Researcher/Clerk(s) with such qualification may also be appointed to assist Division Benches dealing with cases involving IPR subject matter(s);
- 5. Prior to appointment, a declaration will be provided by the Law Researcher that he or she has no conflict of interest with the subject matter of the dispute and will assist the court fairly and impartially.

#### 33. Strict guidelines of written submissions and timelines for oral submissions:

The Court may direct the filing of written submissions in advance, prior to the date fixed for oral arguments. The Court may also fix specific time slots and restricted time limits for oral arguments, as deemed appropriate.

#### 34. Trade Mark Agents:

Before the IPD, Agents who are registered as Patent agents or Trademark agents as also any professional/academician having knowledge of the said subject matter of the dispute shall have a right of audience as permitted by the Court along with the counsels/legal practitioners representing the parties to assist the Court.

#### 35. Costs:

In cases before the IPD, actual costs may be awarded by the Court as already provided for in the High Court of Himachal Pradesh (Original Side) Rules, 1997.

#### 36. Accessibility and Reasonable Accommodations:

- 1. All filings before the IPD shall be in a Portable Document Format with Optical Character Recognition (OCR) enabled with image resolution of at least 300 dots per inch (dpi);
- 2. The Court, *suo motu* or upon a request made by way of application, may issue such direction(s) that it deems necessary for providing reasonable accommodation to such person(s) with a specified disability as recognized under the Rights of Persons with Disabilities Act, 2016 for the sole purpose of participating in the proceedings before the IPD.

#### 37. Mediation and Early Neutral Evaluation (ENE):

- At any stage in any proceeding, if the Court is of the opinion that the parties ought to explore mediation, the Court may appoint a qualified mediator or panel of mediators including mediators with training or experience in IPR subject matter. Consent of the parties is not required once the court is of the opinion that an amicable resolution needs to be explored;
- 2. Such mediation will be conducted under the aegis of the Himachal Pradesh High Court Mediation and Conciliation Centre and, where necessary, in collaboration with the relevant IPO;
- 3. If the Court is of the opinion that ENE would assist, it may direct the same at any stage;
- 4. Mediation/ENE proceedings may proceed concurrently with the legal proceedings before the Court so as not to delay adjudication.

#### 38. Appeals from orders of the IPD

Appeals, if maintainable, shall lie against orders of the IPD to the Division Bench either:

- 1. In the form of a Letters Patent Appeal (LPA); or
- 2. Appeals to the Commercial Appellate Division under section 13, Commercial Courts Act, 2015

#### 39. Condonation of delay

In case of delay in filing of petitions, appeals or any other proceeding beyond the relevant limitation period, if any, the Court shall have the power to condone the delay on principles akin to Section 5 of the Limitation Act, 1963 provided that an application demonstrating sufficient cause to explain such delay is filed.

#### 40. Cases transferred from the IPAB

All cases under various categories received in the Hi shall be registered and listed before the IPD, and give Rules. The IPD shall broadly follow these Rules for th to such extent as possible.	n the nomenclatures as provided for in these
FORM-I	
[Form under Section 47/57/125 of the Trade Marks	Act, 1999]
	(COURT FEES:)
IN THE HIGH COURT OF HIMACH (Intellectual Property Division – O	
C.O. (CommIPD/TM)	of
[Full Name, address, e-mail and mobile number of the petitioner(s)/applicant(s). In case of foreign petitioner(s)/applicant(s), address for service in India to be furnished].	Petitioner(s)/Applicant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].	Respondent(s)
PETITION/APPLICATION UNDER SECTION ACT, 1999 FOR (score out the provision not applicable)	47/57/125 OF THE TRADE MARKS
The Petitioner(s)/ Applicant(s) above named respectful	ly submits as under:—

6846		राजपत्र, हिमाचल प्रदेश, ०९ अक्तूबर, २०२४ / १७ आश्वि	न, 1946
	1.	Full Name of the Advocate	:
	2.	Address, e-mail and mobile number of the Advocate	:
	3.	Name and address of the Trade Marks Agent, if any	:
	4.	Trade mark sought to be cancelled/varied/rectified –	:
		<ul> <li>(i) Registration No.</li> <li>(ii) Word mark/Device mark</li></ul>	,
	5.	Relief prayed and relevant section(s)	:
	6.	Proprietor of the registered trade mark	:
	7.	Details of predecessor-in-interest of the trade mark, if any	:
	8.	Current status of the trade mark (print out from the website of the Registry of Trade Marks to be attached)	:
	9.	Date of user claimed in the application for trade mark.	:
	10.	Disclaimer/other conditions, if any	:
	11.	Interest of the petitioner, in brief	:
	12.	Grounds for seeking relief	:
13.	trad	ails of any other proceedings pending with respect to the sa e mark within the knowledge of the petitioner/Applicant uding the forum	ame :
	14.	Prayer	:
		-	Signature of the Advocate for the Petitioner(s)/Applicant(s)
	15.	Verification	:
			[Signature of the Petitioner(s)/Applicant(s
	16.	Affidavit in support	.,

#### **List of Documents:**

1. Copy of registration certificate/legal proceeding certificate obtained by the respondent in

respect of the impugned mark. If the same is not available, copy of the certificate, along with the trademark journal and any documents showing conditions which may have been imposed on the registration, be filed.

- 2. Current status of the trade mark printed from the website of the Trade Marks Registry.
- 3. Any other relevant document(s)

#### NOTE:

- 1. All the pleadings shall be accompanied by the affidavit of the authorized representative of the partyconcerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the petition.

#### **FORM-II**

[Form under Section 91 of the Trade Marks Act, 1999 and under Rule 156 of the Trade Marks Rules, 2017]

(COURT FEES:\_\_\_\_)

#### IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

(Intellectual Property Division – Appellate jurisdiction)

C.A. (Comm-IPD/TM)	of	
[Full Name, address, e-mail and mobile number of the Appellant(s). In case of foreign Appellant(s), address for service in India to be furnished].	Versus	Appellant(s)
[Full Name, address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Respondent(s)

APPEAL UNDER SECTION 91 OF THE TRADE MARKS ACT, 1999 AND UNDER

ORDER DATED \_\_\_\_\_PASSED BY \_\_\_\_\_

RULES, 2017 CHALLENGING

THE

The appellant(s) above named respectfully submits as under:

RULE 156 OF THE TRADE MARKS

	राजपत्र, हिमाचल प्रदेश, ०९ अक्तूबर, २०२४ / १७ आश्वि	न, 1946
1.	Full Name of the Advocate	:
2.	Address, e-mail and mobile number of the Advocate	:
3.	Name and address of the Trade Mark Agent, if any	:
4.	Date of the impugned order appealed against	:
5.	Authority which passed the impugned order	:
6.	Provision under which the impugned order passed	:
7.	Period of limitation	:
8.	Delay, if any, in filing the appeal and reasons thereof	:
9.	Grounds of appeal	:
10.	Details of any other proceedings pending in respect of	:
	the same trade mark within the knowledge of the Appel	lant
11.	Prayer	:
		[Signature of the Advocate/Appellant(s)]
12.	Verification	·
		[Signature of the Appellant(s)]
13.	Affidavit in support.	:

#### **List of Documents**

- 1. Copy of the impugned order passed by the IPO
- 2. Any other relevant documents forming part of the record of the IPO.

#### **NOTE:**

6848

- 1. All the pleadings shall be accompanied by the affidavit of the authorized representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the appeal.

#### FORM-III

<b>COURT FEES:</b>	[CO]	URT FEES:	1
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#### IN THE HIGH COURT OF HIMACHAL PRADESHAT SHIMLA

(Intellectual Property Division – Original CivilJurisdiction)

C.O. (CommIPD/CR)		_of
[Full Name, address, e-mail and mobile number of the Complainant(s). In case of foreign Complainant(s), address for service in India to be furnished].	Versus	Petitioner(s)/Complainant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Respondent(s)

#### PETITION/COMPLAINT UNDER SECTION 19A OF THE COPYRIGHT ACT, 1957

The Petitioner(s)/complainant(s) above named respectfully submits as under:—

- 1. Full Name of the Advocate :
- 2. Address, e-mail and mobile number of the Advocate :
- 3. Name, address, e-mail, mobile number and nationality: of the owner/Author/assignor
- 4. Description of the work (Literary, Dramatic Musical, Artistic, Cinematograph Film, Sound Recording) including :
  - i. Title of the work
  - ii. Name, address and nationality of the publisher
  - iii. Year of first and last publication
  - iv. Country of first and last publication

6850	राजपत्र, हिमाचल प्रदेश, ०९ अक्तूबर, २०२४ / १७ ३	गाश्विन, 1946
	5. If the copyright in the work is registered, de registration be provided	etails of:
	6. Date of Assignment (copy of assignment deed be atta	ched) :
	7. Grounds for revocation of assignment or Nature of relating to the assignment	f dispute :
<ul><li>8. Details of any other proceedings pending with respect to the : same work within the knowledge of the complainant(s)</li><li>9. Royalty payable, if any and justification thereof :</li></ul>		
		:
	10. Prayer [Name	: Signature of the Advocate for the Petitioner(s)/Complainant(s)]
	11. Verification	: (Signature of the Petitioner(s)/ Complainant (s)
	12. Affidavit in support	:
List of D	<b>Documents</b>	
	1. Copy of assignment deed be attached	
	2. Any other relevant documents	
NOTE:		
	1. All the pleadings shall be accompanied by the affidation of the party concerned.	vit of the authorised representative
	2. Documents establishing authorization such as Powetc. shall accompany thepetition.	er-of-Attorney, Board Resolution
FORM-	IV	
[Form u	nder Sections 31/31A/31B/31C/31D/32/32A/33A of the	e Copyright Act 1957]
		(COURT FEES:)
	IN THE HIGH COURT OF HIMACHAL PRAI (Intellectual Property Division – Original Civ	
C.O. (C	ommIPD/CR)o	f

[Full Name, address, e-mail and mobile number of the Petitioner(s)/Complainant(s)/Applicant(s). In case of foreign Complainant(s), address for service in India to be furnished].

... Petitioner(s)/
Complainant(s)/Applicant(s)

Versus

[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].

...Respondent(s)

## PETITION/ COMPLAINT/ APPLICATION UNDER SECTIONS 31/31A/31B/31C/31D/32/32A/33A OF THE COPYRIGHT ACT, 1957.

#### (score out the provision not applicable)

The petitioner(s)/complainant(s)/ applicant(s) above named respectfully submits as under:—

- 1. Full Name of the Advocate
- 2. Address, e-mail and mobile number of the Advocate
- 3. Name, address, e-mail, mobile number and nationality: of the owner/Author, if known. If owner/author is dead, details of heirs, legal representatives if known to the Petitioner(s)/Complainant(s)/Applicant(s)
- 4. Details of copyright society, if applicable
- 5. Description of the work (Literary, Dramatic Musical, Artistic, Cinematograph Film, Sound Recording) for which licence is sought/tariff is to be paid
  - i. Title of the work
  - ii. Name, address and nationality of the publisher
  - iii. Whether work is published/unpublished
  - iv. Year of first and last publication
  - v. Country of first and last publication
- 6. If the work(s) for which licence is sought is a : Collection/Repertoire or a part thereof, then the name of the copyright owner of the entire Collection/Repertoire

- 7. Details of Tariff Scheme published by the Copyright society, if applicable
- 8. If the licence is applied for reproduction, publishing or re-publishing/issuance of copies
- i. Medium through which copies would be issued -print/electronic/digital/online
- ii. Estimated cost of the work to be published
- iii. Proposed retail price per copy of the work
- iv. Rate of royalty, currently being charged by the owner, if available or prevailing standards of royalty for such works
- v. Rate of royalty, last paid by the Complainant(s), ifapplicable
- vi. Rate of royalty, which the Complainant(s) considers reasonable to be paid to the copyright owner
- vii. Means available to the Complainant (s) for payment of royalty
- viii. Language of proposed publication
- 9. If the licence is applied for performance in public
  - i. Number of performances of work proposed to be made under the licence applied for
  - ii. Proposed place(s), date(s) and venue(s) of performance
  - iii. Estimated cost of each performance
  - iv. Rate charged by the owner for comparable performances, if available or prevailing standards of royalty for such works
  - Rate of royalty, which the applicant considers reasonable, to be paid to the copyright owner
  - vi. Means available to the Complainant(s) for payment ofroyalty
- 10. If the licence is applied for communication to public by broadcast
  - i. Duration of broadcast and the number of times it is proposed to be broadcast
  - ii. The name of the channels and territorial coverage of the broadcast
  - iii. Prevailing standards of royalties in regard to such works
  - iv. Rate of royalty, which the applicant considers reasonable, to be paid to the

copyright owner

	w. Means of the applicant for payment of the royalty
11.	Details of publication in newspaper as per Section 31A(2):
12.	Nature of activities of the  Petitioner(s)/Applicant(s)/Complainant(s) undertaken for persons with disability as per Section 31B, if applicable
13.	Details of prior notice given under Section 31C(2) or :
	31D(2), if applicable
14.	Whether the licence sought is in respect of a work which is not an Indian work, for the purposes of teaching, scholarship, research, systematic instructional activities or for dissemination of the results of specialised, technical or scientific research to experts in a particular field under Section 327.
15.	Whether the Petitioner(s)/Complainant (s)/Applicant(s) sought a : licence from the owner of copyright? If so details thereof.
16.	Whether copies of the work are available in India or have been put on sale in India?
17.	Grounds for grant of Compulsory Licence/opposing Tariff : Scheme
18.	Prayer  :  [Name & Signature of the Advocate for the Petitioner(s) Complainant(s)/Applicant(s)
19.	Verification  (Signature of the Petitioner(s)  Complainant(s)/Applicant(s
20.	Affidavit in support :

#### **List of Documents**

- 1. Copy of assignment deed, if applicable.
- 2. All other relevant documents forming part of the record of the IP Office.

#### **NOTE:**

1. All the pleadings shall be accompanied by the affidavit of the authorized representative of the partyconcerned.

राजपत्र, हिमाचल प्रदेश, ०९ अक्तूबर, २०२४ / १७ आश्विन, १९४६ Documents establishing authorization such as Power-of-Attorney, Board Resolution 2. etc. shall accompany the petition. **FORM-V** [Form under Section 31C(5) of The Copyright Act, 1957] (COURT FEES:\_\_\_) IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction) C.O. (Comm.-IPD/CR) of [Full Name, address, e-mail and mobile number of the Petitioner(s)/ ..Petitioner(s)/ Complainant(s)/Applicant(s). case In of Complainant(s)/Applicant(s) Petitioner(s)/ foreign Complainant(s)/Applicant(s), address for service in India to be furnished]. Versus [Full Name(s), address, e-mail and mobile ...Respondent(s) number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished]. **UNDER SECTION** 31C(5) OF THE The petitioner(s)/complainant(s)/applicant(s) above named respectfully submits as under:—

#### PETITION/COMPLAINT/APPLICATION COPYRIGHT ACT, 1957.

- 1. Full Name of the Advocate
- 2. Address, e-mail and mobile number of the Advocate
- 3. Details of ownership of Sound Recordings for which relief is claimed by Petitioner(s)/Complainant(s)/Applicant(s)
- 4. Details of the cover versions being published by the Respondent(s)
- 5. Details of prior notice issued by the Respondent(s) to the

	राजपत्र, हिमाचल प्रदेश, 09 अक्तूबर, 2024 / 17 अ	॥१४न, 1946 6855
	Owner(s)/Petitioner(s)/Complainant(s)/Applicant(s)	
6.	Royalty paid, if any	:
7.	Alterations made by the Respondent (s), if any	:
8.	Breach(es) by the Respondent(s)	:
9.	Whether order of injunction ceasing the making of further the Sound Recording is sought. If so grounds thereof	copies of :
10.	Amount and details of royalty claimed by Petitioner(s)/Complainant(s)/Applicant(s)	the:
11.	Prayer	: [Name & Signature of the Advocate for the Petitioner(s)/
12.	Verification	Complainant(s)/Applicant(s)]
13.	Affidavit in support	:(Signature of the Petitioner(s)/ Complainant(s)/Applicant(s)
List of D	ocuments	
1.	Relevant document(s).	
NOTE:		
1.	All the pleadings shall be accompanied by the affidavit of the party concerned.	of the authorised representative
2.	Documents establishing authorization such as Power-of-Ashall accompany the petition.	Attorney, Board Resolution etc.

#### FORM-VI

[Form under Section 50 of the Copyright Act 1957]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction)

C.O. (CommIPD/CR)	of
[Full Name, address, e-mail and mobile number of the Petitioner(s)/Complainant(s)/Applicant(s). In case of foreign Petitioner(s)/Complainant(s)/Applicant(s), address for service in India to be furnished].	Petitioner(s)/ Complainant(s)/Applicant(s)  Versus
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].	Respondent(s)
The Petitioner(s)/Complainant(s)/Applicar under:—  1. Full Name of the Advocate	on 50 of the copyright act, 1957  nt(s) above named respectfully submits as  :
2. Address, e-mail and mobile number of the A	Advocate :
3. Name, address, e-mail, mobile number and the owner/Author/assignor	I nationality of:
4. Description of the work (Literary, Dram Artistic, Cinematograph Film, Sound Record	· · · · · · · · · · · · · · · · · · ·
i. Title of the work	
ii. Name, address and nationality of t	the publisher
iii. Year of first and last publication	
iv. Country of first and last publication	on
5. Details of registration	:
6. Grounds for rectification	:
7. Details of any other proceedings pending v	with respect to:

राजपत्र, हिमाचल प्रदेश, ०९ अव	तूबर, 2024 / 1	/ आश्यम, १९४०
the same work within the knowledge of the	petitioner(s)	
8. Prayer		:eme & Signature of the Advocate for ner(s)/Complainant(s)/Applicant(s)]
9. Verification		:[Signature of the Petitioner(s)/ Complainant(s)/Applicant(s)]
10. Affidavit in support (Signature of the	ePetitioner(s)	/ Complainant(s)/Applicant(s)
List of Documents		
1. Copy of assignment deed beattached		
2. Any other relevant documents		
NOTE:		
<ol> <li>All the pleadings shall be accompanied by the partyconcerned.</li> </ol>	the affidavit	of the authorised representative of
2. Documents establishing authorization such shall accompany the petition.	n as Power-o	of-Attorney, Board Resolution etc.
FORM	-VII	
[Form for Appeals under Section	72 of the Co	pyright Act, 1957]
		(COURT FEES:)
IN THE HIGH COURT OF HIMA (Intellectual Property Division -		
C.O. (CommIPD/CR)		of
[Full Name, address, e-mail and mobile number of the petitioner(s)/applicant(s). In case of foreign petitioner(s)/applicant(s), address for service in India to be furnished].	Versus	Petitioner(s)/Applicant(s)
		Respondent(s)

[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].

APPEAL ORDER I	UNDER SECTION 72 OF THE COPYRIGHTACT, 19 DATEDPASSED BY	957 CHALLENGING THE
The appell	ant(s) above named respectfully submits as under:	
1.	Full Name of the Advocate	:
2.	Address, e-mail and mobile number of the Advocate	:
3.	Date of the impugned order appealed against	:
4.	Provision under which the impugned order passed	:
5.	Period of limitation	:
6.	Delay, if any, in filing the appeal and reasons thereof	:
7.	Grounds of appeal	:
8.	Details of any other proceedings pending in respect of the samework(s) within the knowledge of the Appellant	e :
9.	Prayer	: [Name & Signature of the Advocate/Appellant(s)]
10.	Verification	: Signature of the Appellant(s)]

#### **List of Documents**

1. Impugned order.

11. Affidavit in support.

2. Any other relevant documents.

#### **NOTE:**

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the appeal.

#### FORM-VIII

#### [Form under Sections 64/71 of the Patents Act, 1970]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESHAT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction)

C.O. (CommIPD/CR)	of		
[Full Name, address, e-mail and mobile number of the petitioner(s)/applicant(s). In case of foreign petitioner(s)/applicant(s), address for service in India to be furnished].	Versus	Petitioner(s)/Ap	oplicant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Responder	nt(s)
PETITION/ APPLICATION UNDER SE		OF THE	PATENTS
ACT, 1970 SEEKING  The Petitioner(s)/Applicants(s) above named respec		s under	
Full Name of the Advocate	oriany success as	:	
2. Address, e-mail and mobile number of	the Advocate	:	
3. Name and address of the Patent Agent,	, if any	:	
4. Patent sought to be revoked/rectified		:	
(i) Registration number			
(ii) Title of the invention			
(iii) Date of filing of Application			
(iv) Date of advertisement in the Jon	urnal and detai	ls thereof	
(v) Details of pre-grant Opposition(s)	filed, if any		
(vi) Date of grant of natent			

#### List of documents

- 1. Copy of the complete specification of the Patent of which revocation or rectification is sought be filed.
- 2. Any other relevant documents.

#### NOTE:

6860

(vii)

5.

6.

7.

9.

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the appeal.

#### **FORM-IX**

[Form under Section 117-A of the Patents Act, 1970]

(COURT FEES: )

IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Appellate Jurisdiction)

C.A. (CommIPD/PAT)	of		
[Full Name, address, e-mail and mobile number of the Appellant(s). In case of foreign Appellant(s), address for service in India to be furnished].	Versus		Appellant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].			Respondent(s)
APPEAL UNDER SECTION 117A OF THE ORDER DATED PASSED BY		970	CHALLENGING THE
The appellant(s) above named respectfully submit	as under:		
1. Full Name of the Advocate		:	
2. Address, e-mail and mobile number of	of the Advocate	:	
3. Name and address of the Patent Agen	t, if any	:	
4. Date of the impugned order appealed	against	:	
5. Authority which passed the impugned	d order	:	
6. Provision under which the impugned	order passed	:	
7. Period of limitation		:	
8. Delay, if any, in filing the appeal and	reasons thereof	:	
9. Grounds of appeal		:	
10. Details of any other proceedings the same patent or patent family work of the Appellant			:
11. Prayer		:_	[Name & Signature of the Advocate/Appellant(s)]
12. Verification		:	[Signature of the Appellant(s)]

6862	र २०२४ / 17 आ <del>शितन</del> १०४६
13. Affidavit in support.	:
List of Documents	
1. Copy of the impugned order passed by the	IPO.
2. Any other relevant documents forming par	et of the record of the IPO.
NOTE:	
1. All the pleadings shall be accomprepresentative of the party concerned.	panied by the affidavit of the authorised
2. Documents establishing authorization etc. shall accompany theappeal.	such as Power-of-Attorney, Board Resolution
FORM	
[Form under Sections 56 of the Protection of Plan	ats Varieties and Farmers' Rights Act, 2001]
	(COURT FEES:)
IN THE HIGH COURT OF HIMAO (Intellectual Property Division	
C.A. (CommIPD/PV)	of
[Full Name, address, e-mail and mobile number of the Appellant(s). In case of foreign	Appellant(s)
Appellant(s), address for service in India to be furnished].	
•	Versus

[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].

...Respondent(s)

APPEAL UNDER SECTION 56 OF THE PROTECTION OF PLANTS VARIETIES AND FARMERS RIGHTS ACT, 2001 AGAINST ORDER DATED\_\_\_\_\_ PASSED BY \_\_\_\_\_

The Appellant(s) above named respectfully submits as under:—

Full Name of the Advocate

	राजानम, विभावता अवसा, वर्ष जवसूबर, 2024/ 17 जारिय	11, 1940
2.	Address, e-mail and mobile number of the Advocate	:
3.	Plant Variety subject matter of the Appeal	:
	i. Application/Registration number Type of Plant Var	rietyregistered
	ii. The PV as appearing in the Application/Registration	onCertificate be affixed
	iii. Date of filing of the Application	
	iv. Date of advertisement in the Journal and details thereo	f
	v. Details of Opposition(s) filed if any	
	vi. Date of grant of registration	
	vii. Renewal details	
4.	Date of the order appealed against	:
5.	Provision under which impugned order passed	:
6.	Period of limitation	:
7.	Delay, if any, in filing the appeal and reasons thereof	:
8.	Grounds of appeal	:
9.	Applicant/Proprietor of the PV	:
10.	Authority which passed the impugned order	:
11.	Details of any other proceedings pending with respect	:
	to the same PV within the knowledge of the appellant(s)	
12.	Prayer	:
		[Name & Signature of the Advocate for the Appellant(s)]
13.	Verification	:[Signature of the Appellant(s)]
14.	Affidavit in support	:

#### **List of Documents**

1. Copy of the impugned order passed by the IPO

2. Any other relevant documents forming part of the record of the IPO.

#### NOTE:

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany theappeal.

#### FORM-XI

[Form under Section 27/58 of the Geographical Indications of Goods (Registration and Protection) Act, 1999]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction)

C.O. (CommIPD/GI)		of
[Full Name, address, e-mail and mobile number of the petitioner(s)/applicant(s). In case of foreign petitioner(s)/applicant(s), address for service in India to be furnished].	Versus	Petitioner(s)/Applicant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Respondent(s)

PETITION/APPLICATION UNDER SECTION 27/58 OF THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999 SEEKING

The Petitioner(s)/ Applicant(s) above named respectfully submit as under:—

- 1. Full Name of the Advocate
- 2. Address, e-mail and mobile number of the Advocate
- 3. Name and address of the Agent

4.	Geographical Indication(s) sought to be cancelled or varied :		
	i. Registration number		
	ii. Geographical Indication		
	(The GI as appearing in the Reg	gistration Certificate beaffixed)	
	iii. Date of filing of Application		
	iv. Date of advertisement in the Geog	graphical Indication Journal anddetails thereof	
	v. Details of Opposition(s) filed if ar	ny	
	vi. Date of grant of registration		
	vii. Renewal details		
5.	Proprietor of the registered Geographic	al Indication :	
6.	Details of predecessor-in-interest of the Indication, if any	Geographical	
7.	Details of homonymous Geographical if any Applied for/registered	Indication, :	
8.	Current status of the Geographical Ind (print-out from the website of the Geo Indications Registry to be attached)		
9.	Date of user claimed in the app Geographical Indications, if any.	lication for :	
10.	Disclaimer/other conditions, if any	:	
11.	Interest of the petitioner(s)/ applicant(s)	, in brief :	
12.	Grounds for seeking cancellation/relief	:	
	Details of any other proceedings pendion the same GI within the knowledge of Petitioner(s)/Applicant(s)		
14.	Prayer	: [Name & Signature of the Advocate for the Petitioner(s)/Applicant(s)]	
15.	Verification	: [Signature of the Petitioner(s)/Applicant(s)]	
16	Affidavit in support		

#### List of documents

- 1. Copy of registration certificate obtained by the respondent in respect of the impugned GI.
- 2. Current status of the GI printed from the website of the GI Registry
- 3. Relevant documents.

#### NOTE:

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the partyconcerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc shall accompany thepetition.

#### **FORM-XII**

[Form under Sections 31 of the Geographical Indications Of Goods (Registration and Protection) Act, 1999 and Rule 116 of the Geographical Indications of Goods (Registration and Protection) Rules, 2002]

(COURT FEES: )

# IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Appellate Jurisdiction)

C.A. (CommIPD/GI)	of	
[Full Name, address, e-mail and mobile number of the Appellant(s). In case of foreign Appellant(s), address for service in India to be furnished].		Appellant(s)
	Versus	
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Respondent(s)

APPEAL UNDER SECTION 31 OF THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999 AND RULE 116 OF THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) RULES, 2002 CHALLENGING THE ORDER DATED

PASSED BY

	राजपत्र, हिमाचल प्रदेश, ०९ अक्तूबर, २०२४ / १७ आर्	<del>ऐ</del> वन, 1946	686
The Appell	ant(s) above named respectfully submit as under:		
1.	Full Name of the Advocate	÷	
2.	Address, e-mail and mobile number of the Advocate.	:	
3.	Name and address of the Agent	:	
4.	Geographical Indication(s)subject matter of the Appeal	:	
	(i) Registration number		
	(ii) Geographical Indication		
	(The GI as appearing in the Registration Certificat	te beaffixed)	
	(iii) Date of filing of Application		
	(iv) Date of advertisement in the Geographical Indication	n Journal anddetails there	of
	(v) Details of Opposition(s) filed if any		
	(vi) Date of grant of registration		
	(vii) Renewal details		
5.	Date of the impugned order appealed against	:	
6.	Applicant/Proprietor of the Geographical Indication	:	
7.	Authority which passed the impugned order	:	
8.	Provision under which impugned order passed	:	
9.	Period of limitation	:	
10.	Delay, if any, in filing the appeal and reasons thereof.	:	
11.	Grounds of appeal	:	
12.	Details of any other proceedings pending with respect to the same GI within the knowledge of the appellant(s)	:	
13.	Prayer	:	
		[Name & Signatu the Advocate/Appellar	

of (3)]

14. Verification

[Signature of the Appellant(s)]

15. Affidavit in support.

#### **List of Documents**

- 1. Copy of the impugned order passed by the IPO
- 2. Any other relevant documents forming part of the record of the IPO.

#### NOTE:

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany theappeal.

\_\_\_\_\_

#### FORM-XIII

[Form under Section 40 of the Semiconductor Integrated Circuits Layout-Design Act, 2000]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESHAT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction)

C.O. (CommIPD/SCD)	of	
[Full Name, address, e-mail and mobile number of the petitioner(s)/applicant(s). In case of foreign petitioner(s)/applicant(s), address for service in India to be furnished].	Petitioner(s)/Applicant(s	s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished!	Respondent(s)	

# PETITION/APPLICATION UNDER SECTION 40 OF THE SEMICONDUCTOR INTEGRATED CIRCUITSLAYOUT-DESIGN ACT, 2000 FOR \_\_\_\_\_\_\_

The Petitioner(s)/ Applicant(s) above named respectfully submits as under:

- 1. Full Name of the Advocate :
- 2. Address, e-mail and mobile number of the Advocate :
- 3. Name and address of the Agent, if any:

4.	Details of Layout-design for which royalty is being claimed:	
5.	Relief prayed and relevant section(s)	:
6.	Brief facts	:
7.	Grounds in support for seeking royalty:	÷
8.	Benefit accrued by performing, or directing to be performed, the acts referred to Section 18(1)(b) in respect of layout-design.	:
9.	Details of any other proceedings pending with respect to the same layout-design within the knowledge of the petitioner/Applicant including the forum.	
10.	_	:
11.	Verification	: [Signature of the Petitioner(s)/Applicant(s)]
12.	Affidavit in support	·
List of Doc	euments	
	Copy of registration certificate obtained by the respondence ayout-design.	ent in respect of the impugned
2. C	Current status of the layout-design.	
3. A	any other relevant document(s).	
NOTE:		
1.	All the pleadings shall be accompanied by the representative of the party concerned.	affidavit of the authorised
2.	Documents establishing authorization such as Poweretc. shall accompany the petition.	of-Attorney, Board Resolution

## FORM-XIV

[Form under Section 41 of the Semiconductor Integrated Circuits Layout-Design Act, 2000]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESHAT SHIMLA (Intellectual Property Division – Original Civil Jurisdiction)

C.O. (CommIPD/SCD)		of	
number case c	Name, address, e-mail and mobile of the petitioner(s)/applicant(s). In of foreign petitioner(s)/applicant(s), for service in India to be furnished].	Versus	Petitioner(s)/Applicant(s)
number foreign	Jame(s), address, e-mail and mobile of the Respondent(s). In case of Respondent(s), address for service in be furnished].		Respondent(s)
	N/APPLICATION UNDER SECT ATED CIRCUITSLAYOUT-DESIGN		THE SEMICONDUCTOR
Th	e Petitioner(s)/ Applicant(s) above name	d respectfully sub	mits as under:—
1.	Full Name of the Advocate		:
2.	Address, e-mail and mobile number of	the Advocate	:
3.	Name and address of the Agent, if any		:
4.	Details of Layout-design sought to be	cancelled	;
5.	Relief prayed and relevant section(s)		:
6.	Proprietor of the registered layout-desi	ign	:
7.	Grounds for seeking relief		:
8.	Details of any other proceedings pends to the same layout-design within the k the petitioner/Applicant including the	nowledge of	:
9.	Prayer		:
		_	e & Signature of the Advocate r the Petitioner(s)/Applicant(s)]
10.	Verification		:
			[Signature of the Petitioner(s)/Applicant(s)]

11. Affidavit in support

#### **List of Documents:**

- 1. Copy of registration certificate obtained by the respondent in respect of the impugned layout-design.
- 2. Current status of the layout-design
- 3. Any other relevant document(s)

#### NOTE:

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the petition.

#### **FORM-XV**

[Form under Section 42 of the Semiconductor Integrated Circuits Layout-Design Act, 2000]

(COURT FEES:\_\_\_)

# IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Appellate Jurisdiction)

C.A. (CommIPD/SCD)	of	
[Full Name, address, e-mail and mobile number of the Appellant(s). In case of foreign Appellant(s), address for service in India to be furnished].	Versus	Appellant(s)
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].		Respondent(s)

APPEAL UNDER SECTION 42 OF THE SEMICONDUCTOR INTEGRATED CIRCUITS LAYOUT-DESIGN ACT, 2000 CHALLENGING THE ORDER DATED PASSED

The appella	ant(s) above named respectfully submit as under:	
1.	Full Name of the Advocate	:
2.	Address, e-mail and mobile number of the Advocate	:
3.	Name and address of the Agent, if any	:
4.	Date of the impugned order appealed against	:
5.	Authority which passed the impugned order	:
6.	Provision under which the impugned order passed	:
7.	Period of limitation	:
8.	Delay, if any, in filing the appeal and reasons thereof	:
9.	Grounds of appeal	:
	Details of any other proceedings pending in respect of he same or related layout-design within the knowledge of the Appellant	:
11.	Prayer	: [Name & Signature of the Advocate/Appellant(s)]
12.	Verification	:Signature of the

## **List of Documents**

13.

1. Copy of the impugned order passed by the IPO

Affidavit in support

2. Any other relevant documents forming part of the record of the IPO.

#### **NOTE:**

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the appeal.

#### FORM-XVI

[Form under Section 36 of the Designs Act, 2000]

(COURT FEES:\_\_\_)

Appellant(s)]

# IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Appellate Jurisdiction)

C.A. (Con	nmIPD/DE)	of	
number	Name, address, e-mail and mobile of the Appellant (s). In case of foreign and (s), address for service in India to be ed].	Versus	Appellant(s)
number foreign	Jame(s), address, e-mail and mobile of the Respondent(s). In case of Respondent(s), address for service in be furnished].		Respondent(s)
RDER	UNDER SECTION 36 OF THE DEDATED PASSED BY _	·•	000CHALLENGING THI
he appel	lant(s) above named respectfully submit a	s under:	
1.	Full Name of the Advocate		:
2.	Address, e-mail and mobile number of	the Advocate	:
3.	Name and address of Agent, if any		:
4.	Date of the impugned order appealed ag	gainst	:
5.	Authority which passed the impugned of	order	:
6.	Provision under which the impugned or	der passed	:
7.	Period of limitation		:
8.	Delay, if any, in filing the appeal and re	easons thereof	:
9.	Grounds of appeal		:
10.	Details of any other proceedings pendir same or related design within the know		
11.	Prayer		:
•			[Name & Signature of the Advocate/Appellant(s)

6874		राजपत्र, हिमाचल प्रदेश, 09 अक्तू	बर, 2024 / 17 आश्विन, 1946	
	12.	Verification	:	
			[Signature of the Appellant(s)]	
	13.	Affidavit in support.	; (-)]	
List	of D	ocuments		
	1.	Copy of the impugned order passed by the	ne IPO	
	2.	Any other relevant documents forming pa	art of the record of the IPO.	
NOT	E:			
	1.	All the pleadings shall be accorrepresentative of the party concerned.	npanied by the affidavit of the authorised	
2. Documents establishing authorization such as Power-of-Attorney, Board etc. shall accompany the appeal.		n such as Power-of-Attorney, Board Resolution		
		FORM	-XVII	
[For	m u	nder Section 46 of the Information Tecl	nnology Act, 2000] (COURT FEES:)	
		IN THE HIGH COURT OF HIMA (Intellectual Property Division		
C.O.	(Co	mmIPD/IT)	_of	
nu pe	mbe	Name, address, e-mail and mobile r of the petitioner(s). In case of foreign ner(s), address for service in India to be led].	Petitioner(s)	
			Versus	
nu for	mbe reigr	Name(s), address, e-mail and mobile r of the Respondent(s). In case of Respondent(s), address for service in be furnished].	Respondent(s)	

PETITION UNDER SECTION 46 OF THE INFORMATION TECHNOLOGY ACT, 2000 CLAIMING INJURY/DAMAGES

Т	he Petitioner(s) above named respectfully submits as under	<u>:</u> —
1.	Full Name of the Advocate	:
2.	Address, e-mail and mobile number of the Advocate	:
3.	Period of limitation, if any	;
4.	Brief introduction and details of the contravention con	nmitted :
	under the provisions of the Information Technology Act,	
	2000 and/or rules and regulations thereunder.	
5.	Compensation for injury/damages claimed <sup>1</sup>	:
6.	Justification thereof, in terms of Section 47, Informat	ionTechnology Act, 2000
7.	Prayer	:
		[Name & Signature of the Advocate/Petitioner(s)]
8.	Verification	: [Signature of the Petitioner(s)]
9.	Affidavit in support.	:
List of D	ocuments	
1.	All relevant documents to establish the contrave Technology Act, 2000;	ention under the Information
2.	All relevant documents in support of the claim for damages.	injury/compensation claim for
NOTE:		
1.	All the pleadings shall be accompanied by the representative of the partyconcerned.	e affidavit of the authorised
2.	Documents establishing authorization such as Power etc. shall accompany thepetition.	-of-Attorney, Board Resolution
FORM-	XVIII ———	
[Form u	nder Section 62 of the Information Technology Act, 200	0] (COURT FEES:)

IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA (Intellectual Property Division – Appellate Jurisdiction)

5876	र, 2024 / 17 आश्विन, 1946
C.A. (CommIPD/IT)	of
A claim for compensation before the Himachal Pexceeds INR 5 crores.	radesh High Court would lie only if the clain
[Full Name, address, e-mail and mobile number of the Appellant (s). In case of foreign Appellant (s), address for service in India to be furnished].	Appellant (s)
	Versus
[Full Name(s), address, e-mail and mobile number of the Respondent(s). In case of foreign Respondent(s), address for service in India to be furnished].	Respondent(s)
APPEAL UNDER SECTION 62 OF THE INCHALLENGINGTHE ORDER DATED  The appellant(s) above named respectfully submit a	PASSED BY
Full Name of the Advocate	
	the Advante :
2. Address, e-mail and mobile number of	
3. Date of the impugned order appealed as	
4. Authority/forum which passed the impu	
5. Provision under which the impugned or	der passed :
6. Period of limitation	4 0
7. Delay, if any, in filing the appeal and re	easons thereof :
8. Grounds of appeal	:

9. Prayer	[Name & Signature of the Advocate/Appellant(s)]
10. Verification	:[Signature of the Appellant(s)]
11 Affidavit in support	

## **List of Documents**

- 1. Copy of the impugned order passed by the relevant authority/forum.
- 2. Any other relevant documents forming part of the record of the relevant authority.

## **NOTE:**

- 1. All the pleadings shall be accompanied by the affidavit of the authorised representative of the party concerned.
- 2. Documents establishing authorization such as Power-of-Attorney, Board Resolution etc. shall accompany the appeal.

Sl.	Items	Court Fees
No.		
1.	Application or Petition filed under Sections 47/57/125 of the Trade Marks Act, 1999, in alternative or in conjunction.	Rs. 10,000/-
2.	Appeal filed to the High Court under Section 91 of Trade Marks Act, 1999.	Rs. 10,000/-
3.	Petition or Complaints filed under Section 19A of the Copyright Act, 1957 with respect to assignment of the Copyright Act.	Rs. 5000/-
4	Petition or Complaint or Application filed under Section 31 of the Copy Right Act, 1957 for Compulsory Licence in works withheld from Public.	Rs. 10,000/-
5.	Petition or Complaint or Application filed under Section 31A of the	Rs. 10,000/-

	(1917), 16 11-17 24(1, 00 91-12), 17 911(4-1, 10-10	
	Copyright Act 1957 for Compulsory Licence in Unpublished or Published Works.	
6.	Petition or Complaint or Application filed under Section 31B of the Copyright Act, 1957 for Compulsory Licence for Benefit of Disabled.	Rs. 10,000/-
7.	Petition or Complaint or Application filed under Section 31C of the Copyright Act, 1957 for Statutory Licence for cover versions.	Rs. 10,000/-
8.	Petition or Complaint or Application filed under Section 31D of the Copyright Act, 1957 for Statutory Licence for Broadcasting of Literary and Musical Works and Sound Recording.	Rs. 10,000/-
9.	Petition or Complaint or Application filed under Section 32 of the Copyright Act, 1957 for Licence to Produce and Publish Translations.	Rs. 10,000/-
10.	Petition or Complaint or Application filed under Section 32A of the Copyright Act, 1957 for Licence to Reproduce and Publish Works for Certain Purposes.	Rs. 10,000/-
11.	Petition or Complaint or Application filed under Section 31C (5) of the Copyright Act, 1957 to the effect that the owner of the right has not paid in full for any sound recordings purporting to be made in pursuance of this Section.	Rs. 10,000/-
12.	Application for rectification of register filed under Section 50 of the Copyright Act.	Rs. 10,000/-
13.	Appeal made under Section 72 of the Copyright Act, 1957 against the order of the Registrar.	Rs. 5000/-
14.	Petition or Application made under Section 64 of the Patents Act, 1970 forRevocation of Patent.	Rs. 10,000/-
15.	Petition or Application made under Section 71 of the Patent Act, 1970 for Rectification of Register.	Rs. 10,000/-
16.	Appeal filed under Section 117A of the Patents Act, 1970.	Rs. 10,000/-
17.	Petition or Application for rectification of the register by cancelling, expunging or varying of any entry under Section 27 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.	Rs. 5000/-
18.	Appeal from the order of the Registrar filed under Section 31 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.	Rs. 5000/-

19.	Appeal filed under Section 56 of the Protection of Plants Varieties and	Rs. 5000/-	
	Farmers Right Act, 2001.		
20.	Petition filed under Section 46 of the Information Technology Act,	Rs. 5000/-	
	2000 seeking compensation/damages.		
21	Appeal filed under Section 62 of the Information Technology Act,	Rs. 5000/-	
	2000.		
22.	Appeal filed under Section 36 of the Designs Act, 2000.	Rs. 5000/-	
23.	Any other original petition/appeal not mentioned above.	Rs. 5000/-	
24.	Any other miscellaneous application not mentioned above.	Rs. 500/-	

By order of the Court,

Registrar General.

## परिवहन विभाग

# अधिसूचना

शिमला-2, 06 नवम्बर, 2023

संख्याः टी.पी.टी.—ए(3)—6/2016.——हिमाचल प्रदेश के राज्यपाल, केन्द्रीय मोटर यान नियम, 1989 के नियम 167 (क) के उप—िनयम (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पूर्वोक्त नियम के अनुपालन हेतु आवश्यक अनुमोदन प्रमाण—पत्र पर हस्ताक्षर करने हेतु निम्नलिखित अधिकारियों को नामनिर्दिष्ट प्राधिकारी के रूप में प्राधिकृत करते हैं:——

1.	पुलिस विभाग हेतु	महानिदेशक पुलिस, हिमाचल प्रदेश
2.	आर.एल.ए./आर.टी.ओ. विभाग हेतु	निदेशक, परिवहन, हिमाचल प्रदेश

यह अधिसूचना राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होगी।

आर0डी0नजीम, प्रधान सचिव (परिवहन)।

आदेश द्वारा,

[Authoritative English text of this department Notification No. TPT-A(3)-6/2016, dated 06-11-2023 as required under Article 348(3) of the Constitution of India].

#### TRANSPORT DEPARTMENT

#### **NOTIFICATION**

Shimla-2, the 6th November, 2023

**No. TPT-A(3)-6/2016.**—In exercise of the powers conferred by sub-rule (1) of rule 167 A of Central Motor Vehicle Rules, 1989, the Governor, Himachal Pradesh, is pleased to authorize the following officers as designated authority for signing approval certificate required for the compliance of rule *ibid*:—

1.	For Police Department	The	Director	General	of	Police,
		Himachal Pradesh.				
2.	For Department (RLA/RTO)	The	Director,	Transport,	Н	Iimachal
		Pradesh.				

This notification shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

By order,

R.D. NAZEEM, *Principal Secretary (Transport).* 

# FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT DISTRICT BILASPUR, HIMACHAL PRADESH

#### **NOTIFICATION**

Dated, the 5th October, 2024

**Endst. No. I/494282/2024.**—In exercise of the Power conferred upon me under Clause 3(1)(e) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Abid Hussain Sadiq, I.A.S, District Magistrate, Bilaspur, District Bilaspur (H.P.) do hereby order that the rate fixed *vide* Notification No. I/47023/2024, dated 3rd September, 2024 shall remain in force for a further period of two months.

By order, Sd/-(ABID HUSSAIN SADIQ) I.A.S., District Magistrate, Bilaspur, District Bilaspur ( H.P.).

ब अदालत तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 19 तह0 / चुराह / वाचक / 2024 तारीख दायरा : 13–06–2024 तारीख पेशी : 15–10–2024

श्रीमती बीनो

बनाम

#### आम जनता

विषय.—-पंचायत अभिलेख पधर के जन्म रजिस्टर में जन्म तिथि दर्ज करने बारे प्रार्थना-पत्र।

श्रीमती बीनो पुत्री श्री हिर चन्द, निवासी गांव कान्द्वास, डा० गनेड, तहसील चुराह, जिला चम्बा, हिमाचल प्रदेश ने आवेदन पेश किया है जिसके साथ ब्यान हल्फी, C.M.O चम्बा रिपोर्ट, अप्राप्यता प्रमाण–पत्र, राशन कार्ड, आयु प्रमाण–पत्र, वोटर कार्ड व परिवार नकल इस आशय से प्रस्तुत किया कि मेरी जन्म तिथि 25—12—1991 का पंजीकरण ग्राम पंचायत पधर में दर्ज नहीं है जो दर्ज की जानी उचित है।

अतः प्रार्थिया का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार/मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया की जन्म तिथि का इन्द्राज करने बारे किसी प्रकार का कोई भी उजर/एतराज हो तो वह असालतन या वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थिया की जन्म तिथि का इन्द्राज दर्ज करने के आदेश सचिव, ग्राम पंचायत पधर, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ। मोहर।

> हस्ताक्षरित / – तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा (हि0 प्र0)।

# ब अदालत तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 03 तह0 / चुराह / वाचक / 2024

तारीख पेशी : 15-10-2024

तारीख दायरा मिति : 06–05–2024

श्री सुरेश कुमार

बनाम

#### आम जनता

विषय.—-पंचायत अभिलेख सपरोठ के जन्म मृत्यु रजिस्टर में जन्म तिथि दर्ज करने बारे प्रार्थना-पत्र।

श्री सुरेश कुमार पुत्र श्री कंठ, निवासी गांव जन्द्राह, डा० कोहाल, तहसील चुराह, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन पत्र दायर किया है जिसके साथ ब्यान हल्फी, C.M.O Report, Non Availability Certificate, Birth Report, आधार कार्ड की प्रति व परिवार रजिस्टर की नकल की प्रति इस आशय से प्रस्तुत किया कि मेरी जन्म तिथि 17–11–1980 का पंजीकरण ग्राम पंचायत सपरोठ में दर्ज नहीं है जो दर्ज की जानी उचित है।

अतः प्रार्थी का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार / मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी की जन्म तिथि का इन्द्राज करने बारे किसी प्रकार का कोई भी उजर / एतराज हो तो वह असालतन या वकालतन इस इश्तहार के प्रकाशन की

तिथि उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते हैं। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थी की जन्म तिथि का इन्द्राज दर्ज करने के आदेश सचिव, ग्राम पंचायत सपरोठ, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा (हि0 प्र0)।

ब अदालत तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 18 तह0 / चुराह / वाचक / 2024 वारीख दायरा : 17-05-2024 वारीख पेशी : 15-10-2024

श्री राकेश

बनाम

आम जनता

विषय.—-पंचायत अभिलेख खजुआ के जन्म रजिस्टर में जन्म तिथि दर्ज करने बारे प्रार्थना-पत्र।

श्री राकेश पुत्र श्री टेक चन्द, निवासी टोन, डा० जुगरा, तहसील चुराह, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन दायर किया है जिसके साथ ब्यान हल्फी, C.M.O चम्बा रिपोर्ट, अप्राप्यता प्रमाण, प्रमाण–पत्र आगंवाडी कार्यकर्ता केंद्र बिहाली व आधार कार्ड की नकल इस आशय से प्रस्तुत किया कि मेरी पुत्री नामक बन्दना की जन्म तिथि 25–01–2021 का पंजीकरण ग्राम पंचायत खजुआ में दर्ज नहीं है जो दर्ज की जानी उचित है।

अतः प्रार्थी का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार / मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी की पुत्री नामक बन्दना की जन्म तिथि का इन्द्राज करने बारे किसी प्रकार का कोई भी उजर / एतराज हो तो वह असालतन या वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थी की पुत्री नामक बन्दना की जन्म तिथि का इन्द्राज दर्ज करने के आदेश सचिव, ग्राम पंचायत खजुआ, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ।

मोहर ।

हस्ताक्षरित / – तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा (हि0 प्र0)।

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# ब अदालत तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 03 तह0 / चुराह / वाचक / 2024 तारीख दायरा : 08–05–2024 तारीख पेशी : 15–10–2024

श्रीमती प्रभी

बनाम

#### आम जनता

विषय.—-पंचायत अभिलेख लढाण के जन्म रजिस्टर में जन्म तिथि दर्ज करने बारे प्रार्थना-पत्र।

श्रीमती प्रभी पुत्री जोतिया, निवासी गांव ढलुई, डा० मसरुड, तहसील व जिला चम्बा, हिमाचल प्रदेश ने आवेदन दायर किया है जिसके साथ ब्यान हल्फी, C.M.O चम्बा रिपोर्ट, अप्राप्यता प्रमाण—पत्र, वर्थ रिपोर्ट, वोटर कार्ड व परिवार नकल इस आशय से प्रस्तुत किया कि मेरी जन्म तिथि 01—07—1947 का पंजीकरण ग्राम पंचायत लढाण में दर्ज नहीं है जो दर्ज की जानी उचित है।

अतः प्रार्थिया का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार/मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया की जन्म तिथि का इन्द्राज करने बारे किसी प्रकार का कोई भी उजर/एतराज हो तो वह असालतन या वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थिया की जन्म तिथि का इन्द्राज दर्ज करने के आदेश सचिव, ग्राम पंचायत लढाण, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार व कार्यकारी दण्डाधिकारी, चुराह, जिला चम्बा (हि0 प्र0)।

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# ब अदालत तहसीलदार व सहायक समाहर्ता, प्रथम श्रेणी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 16 तह0 / चुराह / वाचक / 2024 तारीख दायरा : 20—03—2024 तारीख पेशी : 15—10—2024

श्री मान सिंह

बनाम

आम जनता

विषय.—–राजस्व कागजात माल में नाम दुरुस्ती बारे प्रार्थना–पत्र।

श्री मान सिंह पुत्र श्री तुला राम, निवासी गांव व डा० सिधोठ, तहसील चुराह, जिला चम्बा, हिमाचल प्रदेश ने आवेदन दायर किया है जिसके साथ ब्यान हल्फी, परिवार नकल, जमाबन्दी व आधार कार्ड इस आशय से प्रस्तुत किया कि उसका नाम परिवार नकल में बिलकुल सही व दुरुस्त है। परन्तु राजस्व अभिलेख मुहाल शुवाई पटवार वृत्त पन्झेई, तहसील चुराह में मान चन्द दर्ज है जोिक गलत है।

अतः प्रार्थी का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार / मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम इन्द्राज करने बारे किसी प्रकार का कोई भी उजर / एतराज हो तो वह असालतन व वकालतन इस इश्तहार के प्रकाशन की तिथि

उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थी का नाम मान चन्द के बजाए मान चन्द उर्फ मान सिंह दर्ज करने के आदेश पटवारी पटवार वृत्त पन्झेई, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार व सहायक समाहर्ता, प्रथम श्रेणी,

चुराह, जिला चम्बा (हि0 प्र0)।

ब अदालत तहसीलदार व सहायक समाहर्ता, प्रथम श्रेणी, चुराह, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 15 तह0 / चुराह / वाचक / 2024 तारीख दायरा : 14-02-2024 तारीख पेशी : 15-10-2024

श्री दीन मुहम्मद

बनाम

आम जनता

विषय.—-राजस्व कागजात माल में नाम दुरुस्ती बारे प्रार्थना-पत्र।

प्रार्थी श्री दीन मुहम्मद पुत्र श्री फज़लदीन, निवासी गांव उतरोगा परगना जसौर, तहसील चुराह, जिला चम्बा, हिमाचल प्रदेश ने आवेदन दायर किया है जिसके साथ ब्यान हल्फी, परिवार नकल, जमाबन्दी व आधार कार्ड इस आशय से प्रस्तुत किया कि उसका नाम परिवार नकल में बिलकुल सही व दुरुस्त है। परन्तु राजस्व अभिलेख मुहाल 30 व0 सलोह पटवार वृत्त जसौरगढ़, तहसील चुराह में दीना दर्ज है जोकि गलत है।

अतः प्रार्थी का आवेदन—पत्र व ब्यान हल्फी स्वीकार करते हुए इस इश्तहार / मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम इन्द्राज करने बारे किसी प्रकार का कोई भी उजर / एतराज हो तो वह असालतन व वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर सुबह 10.00 बजे से शाम 5.00 बजे तक अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर नहीं सुना जाएगा व प्रार्थी का नाम दीन मुहमम्द के बजाए दीना उर्फ दीन मुहमम्द दर्ज करने के आदेश पटवारी पटवार वृत्त जसौरगढ़, तहसील चुराह को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज ...... को जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार व सहायक समाहर्ता, प्रथम श्रेणी, चुराह, जिला चम्बा (हि0 प्र0)।

ब अदालत नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 59 / 2024 ना0 तह0 वाचक उप0 तह0 पुखरी / 2024 / तारीख दायरा : 10-09-2024

महिन्द्र सिंह पुत्र श्री प्रेम लाल, गांव खब्बर, परगना त्रयोदी, जिला चम्बा, हिमाचल प्रदेश

... वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—–राजस्व कागजात माल में नाम दुरुस्त करने बारे प्रार्थना–पत्र।

महिन्द्र सिंह पुत्र श्री प्रेम लाल, गांव खब्बर, परगना त्रयोदी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन—पत्र व ब्यान हल्फी पेश किया है कि मेरा नाम परिवार रजिस्टर नकल, शिक्षा प्रमाण—पत्र, पैन कार्ड में महिन्द्र सिंह पुत्र श्री प्रेम लाल दर्ज है जो बिल्कुल सही व दुरुस्त है परन्तु राजस्व अभिलेख मुहाल डूलाहर पटवार वृत्त प्राहनूंई, उप—तहसील पुखरी में मेरा नाम मोहिन्द्र सिंह पुत्र श्री प्रेम लाल दर्ज है जोकि गलत है।

अतः प्रार्थी का ब्यान हल्फी स्वीकार करते हुए इस इश्तहार/मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम इन्द्राज करने बारे किसी प्रकार का कोई उजर/एतराज हो तो वह असालतन व वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर अपना उजर एवं एतराज पेश कर सकते है। बाद तारीख किसी किस्म का उजर एवं एतराज नहीं सुना जाएगा व उक्त प्रार्थी का नाम मोहिन्द्र सिंह पुत्र श्री प्रेम लाल की जगह मोहिन्द्र सिंह उर्फ महिन्द्र सिंह पुत्र श्री प्रेम लाल दर्ज करने के आदेश पटवारी पटवार वृत्त प्राहनूई को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 12-09-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा (हि0 प्र0)।

# ब अदालत नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 58 / 2024 ना0 तह0 वाचक उप0 तह0 पुखरी / 2024 /

तारीख दायरा : 10–09–2024

दलीप सिंह पुत्र श्री सगतो, गांव ड्ग, परगना खडौठ, जिला चम्बा, हिमाचल प्रदेश

ः वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.--राजस्व कागजात माल में नाम दुरुस्त करने बारे प्रार्थना-पत्र।

दलीप सिंह पुत्र श्री सगतो, गांव डुग, परगना खडौठ, उप–तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन–पत्र व ब्यान हल्फी पेश किया है कि मेरा नाम परिवार रजिस्टर नकल, विद्यालय त्याग प्रमाण–पत्र में दलीप सिंह पुत्र श्री सगतो दर्ज है जो बिलकुल सही व दुरुस्त है परन्तु राजस्व अभिलेख मुहाल व पटवार वृत्त झुलाड़ा, उप–तहसील पुखरी में मेरा नाम दलीपो पुत्र श्री सगतो दर्ज है जोकि गलत है।

अतः प्रार्थी का ब्यान हल्फी स्वीकार करते हुए इस इश्तहार/मुश्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम इन्द्राज करने बारे किसी प्रकार का कोई उजर / एतराज हो तो वह असालतन या वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर अपना उजर एवं एतराज पेश कर सकते हैं। बाद तारीख किसी किस्म का उजर एवं एतराज नहीं सुना जाएगा व उक्त प्रार्थी का नाम दलीपो पुत्र श्री सगतो की जगह दलीपो उर्फ दलीप सिंह पुत्र श्री सगतो दर्ज करने के आदेश पटवारी पटवार वृत्त झालाडा को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 12-09-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / —

नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

कर्मी पुत्री श्री मोहणी, गांव पपडू, डा० मसर्रुंड, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता एवं ग्राम पंचायत मसरूंड, विकास खण्ड चम्बा

ं प्रतिवादी।

विषय.--जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप-मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्टांकन संख्या 3147/2024, दिनांक 18-07-2024 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2024/8036, दिनांक 06-04-2024, (2) शपथ पत्र आवेदिका, (3) शपथ-पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) अप्राप्यता प्रमाण-पत्र, (7) आधार कार्ड जिसमें आवेदिका कर्मी पुत्री श्री मोहणी, गांव पपडू, डा० व ग्राम पंचायत मसरूंड, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्ही कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रिजस्टर में कर्मी पुत्री श्री मोहणी, गांव पपडू, डाकघर मसरूंड का नाम एवं जन्म तिथि दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 06-04-2024 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि कर्मी पुत्री श्री मोहणी, गांव पपडू, डा० मसरूंड, उप—तहसील पुखरी, जिला चम्बा की जन्म तिथि 01—07—1964 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपित हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर अपनी आपित दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में आवेदिका कर्मी पुत्री श्री मोहणी, गांव पपडू, डा० मसरूंड की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव मसरूंड को पारित कर दिये जाएंगे।

आज दिनांक 19-07-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर ।

हस्ताक्षरित / – नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील पुखरी, जिला चम्बा (हि0प्र०)।

# ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, पालमपुर, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : किरम मुकद्दमा : दुरुस्ती

सुमना देवी बनाम आम जनता

नोटिस बनाम.—1. सुमना देवी पत्नी देश राज, निवासी वार्ड नं० 9, चौकी नगर परियाद पालमपुर, डा० व तहसील पालमपुर, जिला कांगड़ा (हि० प्र०)।

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है इसमें प्रार्थिया ने नाम दुरुस्ती हेतु प्रार्थना—पत्र पेश किया है। प्रार्थना—पत्र में प्रार्थिया ने व्यक्त किया है कि मेरा नाम मेरी बेटी के स्कूल रिकार्ड में गलत दर्ज हो गया है। मेरा नाम मेरी बेटी के स्कूल रिकार्ड में सुमाना देवी (Sumana Devi) दर्ज हो गया है जबिक अन्य दस्तावेजों में मेरा नाम सुमना देवी है। अतः इ—राजपत्र द्वारा आम जनता को सूचित किया जाता है कि मेरा सही नाम सुमना देवी (Sumna Devi) है।

आज दिनांक 27-09-2024 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर। हस्ताक्षरित / —

तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, पालमपुर, जिला कांगड़ा (हि0 प्र0)।

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# ब अदालत तहसीलदार एवं सहायक समाहर्ता, प्रथम श्रेणी, पालमपुर, जिला कांगड़ा (हि0 प्र0)

मुकद्दमा नं0 : किरम मुकद्दमा : दुरुस्ती

दलजीत सिंह बनाम आम जनता

नोटिस बनाम.—1. दलजीत सिंह पुत्र संतोष सिंह, निवासी वार्ड नं0 2, नजदीक न्यू बस स्टैण्ड पालमपुर, डा० व तहसील पालमपुर, जिला कांगड़ा (हि० प्र०)।

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है इसमें प्रार्थी ने नाम दुरुस्ती हेतु प्रार्थना—पत्र पेश किया है। प्रार्थना—पत्र में प्रार्थी ने व्यक्त किया है कि मेरी बेटी व पत्नी का नाम बेटी के स्कूल रिकार्ड में गलत दर्ज हो गया है। मेरी बेटी का नाम मन्जोत (Manjot) व पत्नी का नाम नरिन्दर कौर (Narinder Kaur) दर्ज हो गया है जबकि अन्य दस्तावेजों में उनका नाम मन्जोत कौर (Manjot Kaur) व नरिन्दर कौर (Narender Kaur) है। अतः ई—राजपत्र द्वारा आम जनता को सूचित किया जाता है कि मेरी बेटी व पत्नी का सही नाम मन्जोत कौर (Manjot Kaur) व नरिन्दर कौर (Narender Kaur) है।

आज दिनांक 26-09-2024 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर। हस्ताक्षरित / — तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, पालमपुर, जिला कांगड़ा (हि0 प्र0)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 18 / N / 2023

तारीख पेशी : 24-10-2024

विन्ता देवी पुत्री स्व0 श्री रिखी राम, निवासी महाल गदियाड़ा, डा0 धुप्कियारा, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

·· प्रतिवादी।

विषय.——जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेत् प्रार्थना—पत्र।

प्रार्थिया विन्ता देवी पुत्री स्व0 श्री रिखी राम, निवासी महाल गदियाड़ा, डा0 धुप्कियारा, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने मय कौंसल इस अदालत में स्वयं हाजिर होकर प्रार्थना—पत्र मय ब्यान हिल्फया पेश किया व आवेदन किया है कि उनका जन्म दिनांक 04—05—1978 को गांव गदियाड़ा, ग्राम पंचायत नाहलना में हुआ था परन्तु अज्ञानतावश उनके जन्म का पंजीकरण मेरे माता—पिता द्वारा स्थानीय ग्राम पंचायत अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से जन्म पंजीकरण करने का आदेश ग्राम पंचायत नाहलना को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उक्त विन्ता देवी पुत्री स्व० श्री रिखी राम की जन्म तिथि 04–05–1978 के पंजीकरण बारे किसी प्रकार की आपित या उजर हो तो वह असालतन या वकालतन तारीख पेशी दिनांक 14–10–2024 को अदालत में हाजिर होकर उजर या एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी भी किस्म का उजर या एतराज न सुना जाएगा व उक्त विन्ता देवी पुत्री स्व० श्री रिखी राम की जन्म पंजीकरण करने के आदेश स्थानीय ग्राम पंचायत जन्म व मृत्यु ग्राम पंचायत नाहलना को पारित कर दिये जाएंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 12-09-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / –

सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि0प्र०)।

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# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 25 / N / 2024

तारीख पेशी : 14-10-2024

अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा० लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता, महाल चौंसराल पट, तहसील जयसिंहपुर

··· प्रतिवादी।

विषय.——भू—राजस्व अभिलेख स्थित महाल चौंसराल पट, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में नाम सम्बन्धित अन्य राजस्व अभिलेख में हिमाचल प्रदेश लैंड रैवेन्यू ऐक्ट, 1954 धारा 38(अ) के तहत नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

उपरोक्त विषय के सन्दर्भ में अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा0 लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं हाजिर होकर अपनी बहन के नाम की दुरुस्ती बारे प्रार्थना—पत्र पेश करके प्रार्थना की है कि उसकी बहन का सही नाम लता देवी है परन्तु महाल चौंसराल पट के राजस्व रिकार्ड में उसका नाम राजो देवी गलत दर्ज हुआ है। प्रार्थिया महाल हजा में अपनी बहन के नाम की दुरुस्ती करवाना चाहती है।

अतः इस इश्तहार मुस्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को महाल चौंसराल पट के राजस्व रिकार्ड में प्रार्थिया की बहन का नाम राजो देवी के बजाए राजो देवी उपनाम लता देवी करने बारे कोई उजर या एतराज हो तो वह दिनांक 14—10—2024 को अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज पेश कर सकता है। हाजिर न आने की सूरत में किसी भी किस्म का कोई उजर या एतराज बाद गुजरने मियाद नहीं सुना जाएगा।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि०प्र०)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 26 / N / 2024

तारीख पेशी : 14-10-2024

अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा० लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता, महाल चौंसराल पट, तहसील जयसिंहपुर

प्रतिवादी।

विषय.——भू—राजस्व अभिलेख स्थित महाल चौंसराल पट, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में नाम सम्बन्धित अन्य राजस्व अभिलेख में हिमाचल प्रदेश लैंड रैवेन्यू ऐक्ट, 1954 धारा 38(अ) के तहत नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

उपरोक्त विषय के सन्दर्भ में अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा० लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०) ने स्वयं हाजिर होकर अपने नाम की दुरुस्ती बारे प्रार्थना—पत्र पेश करके प्रार्थना की है कि उसका सही नाम अनीता है परन्तु महाल चौंसराल पट के राजस्व रिकार्ड में उसका नाम जगतम्वो देवी गलत दर्ज हुआ है। प्रार्थिया महाल हजा में अपने नाम की दुरुस्ती करवाना चाहती है।

अतः इस इश्तहार मुस्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को महाल चौंसराल पट के राजस्व रिकार्ड में प्रार्थिया का नाम जगतम्वो देवी के बजाए जगतम्वो देवी उपनाम अनीता करने बारे कोई उजर या एतराज हो तो वह दिनांक 14–10–2024 को अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज पेश कर सकता है। हाजिर न आने की सूरत में किसी भी किस्म का कोई उजर य एतराज बाद गुजरने मियाद नहीं सुना जाएगा।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

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# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 27 / N / 2024

तारीख पेशी : 14—10—2024

अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा० लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता, महाल चौंसराल पट, तहसील जयसिंहपुर

ं प्रतिवादी।

विषय.——भू—राजस्व अभिलेख स्थित महाल चौंसराल पट, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में नाम सम्बन्धित अन्य राजस्व अभिलेख में हिमाचल प्रदेश लैंड रैवेन्यू ऐक्ट, 1954 धारा 38(अ) के तहत नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

उपरोक्त विषय के सन्दर्भ में अनीता पुत्री हरू, निवासी महाल चौंसराल पट, डा० लम्बागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं हाजिर होकर अपनी बहन के नाम की दुरुस्ती बारे प्रार्थना—पत्र पेश करके प्रार्थना की है कि उसकी बहन का सही नाम अर्चना देवी है परन्तु महाल चौंसराल पट के राजस्व रिकार्ड में उसका नाम फूलां देवी गलत दर्ज हुआ है। प्रार्थिया महाल हजा में अपनी बहन के नाम की दुरुस्ती करवाना चाहती है।

अतः इस इश्तहार मुस्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को महाल चौंसराल पट के राजस्व रिकार्ड में प्रार्थिया की बहन का नाम फूलां देवी के बजाए फूलां देवी उपनाम अर्चना देवी करने बारे कोई उजर या एतराज हो तो वह दिनांक 14—10—2024 को अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज पेश कर सकता है। हाजिर न आने की सूरत में किसी भी किस्म का कोई उजर य एतराज बाद गुजरने मियाद नहीं सुना जाएगा।

आज दिनांक 11–09–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि०प्र०)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार जयसिंहपुर, जिला कांगड़ा (हि०प्र०)

मुकद्दमा नं0 : 24 / N / 2024

तारीख पेशी : 14-10-2024

मनोहर लाल पुत्र श्री सुख देव, निवासी महाल चन्द्रौण, डा० कोसरी, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०) प्रार्थिया।

बनाम

आम जनता, महाल चन्द्रौण, तहसील जयसिंहपुर विषय.——भू—राजस्व अभिलेख स्थित महाल चन्द्रौण, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) में नाम सम्बन्धित अन्य राजस्व अभिलेख में हिमाचल प्रदेश लैंड रैवेन्यू ऐक्ट, 1954 धारा 38(अ) के तहत नाम दुरुस्ती बारे।

नोटिस बनाम आम जनता।

उपरोक्त विषय के सन्दर्भ में मनोहर लाल पुत्र श्री सुख देव, निवासी महाल चन्द्रौण, डा० कोसरी, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं हाजिर होकर अपने दादा के नाम की दुरुस्ती बारे प्रार्थना-पत्र पेश करके प्रार्थना की है कि उसके दादा का सही नाम मीनक राम है परन्तु महाल चन्द्रौण के राजस्व रिकार्ड में उसका नाम गणू गलत दर्ज हुआ है। प्रार्थी महाल हजा में अपने दादा के नाम की दुरुस्ती करवाना चाहता है।

अतः इस इश्तहार मुस्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को महाल चन्द्रौण के राजस्व रिकार्ड में प्रार्थी के दादा का नाम गणू के बजाए गणू उपनाम मीनक राम करने बारे कोई उजर या एतराज हो तो वह दिनांक 14-10-2024 को अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज पेश कर सकता है। हाजिर न आने की सूरत में किसी भी किस्म का कोई उजर य एतराज बाद ग्जरने मियाद नहीं सुना जाएगा।

आज दिनांक 10–09–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –

सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार, जयसिंहपुर, जिला कांगड़ा (हि०प्र०)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील ठियोग, जिला शिमला (हि०प्र०)

मुकद्दमा संख्या : 02 / 24 तारीख मरजुआ : 22-03-2024 श्री सोहन लाल पुत्र स्व0 श्री माठु राम, निवासी ग्राम आलो चक भराड़ा, परगना शिली नाली, तहसील ठियोग, जिला शिमला (हि0प्र0)

राजस्व रिकार्ड में नाम दुरुस्त करने बारे प्रार्थना-पत्र।

इस आवेदन का संक्षिप्त सार यह है कि उपरोक्त प्रार्थी श्री सोहन लाल पुत्र स्व0 श्री माठु राम, निवासी ग्राम आलो चक भराड़ा, परगना शिली नाली, तहसील ठियोग, जिला शिमला (हि0प्र0) ने एक प्रार्थना—पत्र इस आशय के साथ इस अदालत में प्रस्तुत किया था कि प्रार्थी निवासी ग्राम आलो चक भराड़ा, परगना शिली नाली, तहसील ठियोग, जिला शिमला (हि0प्र0) का स्थाई निवासी है। राजस्व रिकार्ड में उसका नाम राम लाल दर्ज है जोकि गलत है जबकि उसका वास्तविक नाम सोहन लाल है जिसे दुरुस्त करने बारे आवेदन दिया है।

प्रार्थना—पत्र को मौका की छानबीन हेतु पटवारी हल्का रहीघाट को भेजा गया। पटवारी हल्का की रिपोर्ट के अवलोकन से पाया गया कि राजस्व अभिलेख मौजा रहीघाट में प्रार्थी का नाम राम लाल दर्ज है जबिक मौजा भराडा व बलोआ में प्रार्थी का नाम राम लाल उपनाम सोहन लाल दर्ज है तथा प्रार्थना—पत्र के साथ शामिल ग्राम पंचायत के परिवार रिजस्टर, शपथ पत्र व शैक्षणिक प्रमाण—पत्र के अवलोकन से प्रार्थी का नाम सोहन लाल दर्ज है।

अतः इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 07—10—2024 को अपराह्न 11.00 बजे हाजिर अदालत आकर अपना एतराज पेश करें। अन्यथा नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 27-08-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, तहसील ठियोग, जिला शिमला (हि0प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्री नन्द लाल पुत्र श्री बाबू राम, निवासी ग्राम चिमल्टी, डा० पानवा, ग्राम पंचायत बाग पशोग, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्री नन्द लाल पुत्र श्री बाबू राम, निवासी ग्राम चिमल्टी, डा० पानवा, ग्राम पंचायत बाग पशोग, तहसील पच्छाद, जिला सिरमौर (हि0प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 14—08—1988 का पंजीकरण ग्राम पंचायत बाग पशोग के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत बाग पशोग के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

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# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती मीना देवी पुत्री श्री रूप सिंह, निवासी ग्राम कुडलु, डा० एवं ग्राम पंचायत बागथन, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती मीना देवी पुत्री श्री रूप सिंह, निवासी ग्राम कुडलु, डा० एवं ग्राम पंचायत बागथन, तहसील पच्छाद, जिला सिरमौर (हि०प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उनकी जन्म तिथि 01—01—1982 का पंजीकरण ग्राम पंचायत बागथन के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत बागथन के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर ।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

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# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती मीरा देवी पुत्री श्री सोहन सिंह, निवासी ग्राम जढोला, डा० एवं ग्राम पंचायत महलोग लाल टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती मीरा देवी पुत्री श्री सोहन सिंह, निवासी ग्राम जढोला, डा0 एवं ग्राम पंचायत महलोग लाल टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि0प्र0) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 06—03—1981 का पंजीकरण ग्राम पंचायत महलोग लाल टिक्कर के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत महलोग लाल टिक्कर के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती बिमला देवी पुत्री श्री धनी राम, निवासी ग्राम धमेली, डा० एवं ग्राम पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती बिमला देवी पुत्री श्री धनी राम, निवासी ग्राम धमेली, डा० एवं ग्राम पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि०प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 15—03—1983 का पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10-10-2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

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# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती चम्पा देवी पुत्री स्व0 श्री बंगालु राम, निवासी ग्राम पटटा कुरफड (चन्दोग), डा0 एवं पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि0प्र0)।

## बनाम आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती चम्पा देवी पुत्री स्व0 श्री बंगालु राम, निवासी ग्राम पटटा कुरफड (चन्दोग), डा0 एवं पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि0प्र0) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 10—04—1988 का पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

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# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती सुनीता देवी पुत्री स्व0 श्री दीप राम, निवासी ग्राम दानपडा, डा0 ठाकुर द्वारा, ग्राम पंचायत काटली, तहसील पच्छाद, जिला सिरमौर (हि0प्र0)। बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती सुनीता देवी पुत्री स्व0 श्री दीप राम, निवासी ग्राम दानपड़ा, डा0 ठाकुर द्वारा, ग्राम पंचायत काटली, तहसील पच्छाद, जिला सिरमौर (हि0प्र0) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 02—05—1984 का पंजीकरण ग्राम पंचायत काटली के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत काटली के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती बीना देवी पुत्री श्री भादरिया राम, निवासी ग्राम पटटा कुरफड (चन्दोग), डा० एवं ग्राम पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती बीना देवी पुत्री श्री भादिरया राम, निवासी ग्राम पटटा कुरफड (चन्दोग), डा० एवं ग्राम पंचायत नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर (हि०प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 10—12—1988 का पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत नैना टिक्कर के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11–09–2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती सुमन देवी पुत्री श्री बलबीर सिंह, निवासी ग्राम चलोग, डा० गागल शिकोर, ग्राम पंचायत बजगा, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती सुमन देवी पुत्री श्री बलबीर सिंह, निवासी ग्राम चलोग, डा0 गागल शिकोर, ग्राम पंचायत बजगा, तहसील पच्छाद, जिला सिरमौर (हि0प्र0) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 10—06—1977 का पंजीकरण ग्राम पंचायत बजगा के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत बजगा के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेत् प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती अनीता देवी पुत्री श्री भरत सिंह, निवासी ग्राम बियुला, डा० गागल शिकोर, ग्राम पंचायत बजगा, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती अनीता देवी पुत्री श्री भरत सिंह, निवासी ग्राम बियुला, डाo गागल शिकोर, ग्राम पंचायत बजगा, तहसील पच्छाद, जिला सिरमौर (हिoप्रo) ने एक पत्र मय शपथ—पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 01—04—1983 का पंजीकरण ग्राम पंचायत बजगा के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत बजगा के जन्म रजिस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेत् प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्रीमती सुमित्रा देवी पुत्री श्री लक्ष्मी सिंह, निवासी ग्राम ठाकरों, डा० एवं ग्राम पंचायत बनाह धिन्नी, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)।

बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती सुमित्रा देवी पुत्री श्री लक्ष्मी सिंह, निवासी ग्राम ठाकरों, डा० एवं ग्राम पंचायत बनाह धिन्नी, तहसील पच्छाद, जिला सिरमौर (हि०प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उसकी जन्म तिथि 01—07—1974 का पंजीकरण ग्राम पंचायत बनाह धिन्नी के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत बनाह धिन्नी के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)

श्री अतर सिंह पुत्र श्री किरपा राम, निवासी ग्राम धार घाट, डा० वासनी, ग्राम पंचायत चमेंजी, तहसील पच्छाद, जिला सिरमौर (हि०प्र०)। बनाम

#### आम जनता

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्री अंतर सिंह पुत्र श्री किरपा राम, निवासी ग्राम धार घाट, डा० वासनी, ग्राम पंचायत चमेंजी, तहसील पच्छाद, जिला सिरमौर (हि०प्र०) ने एक पत्र मय शपथ—पत्र जिला रिजस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उनके पुत्र गौरव की जन्म तिथि 21—08—2020 का पंजीकरण ग्राम पंचायत चमेंजी के जन्म रिजस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इसका पंजीकरण ग्राम पंचायत चमेंजी के जन्म रिजस्टर में करवाया जावे। उक्त प्रार्थना—पत्र जिला रिजस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 10–10–2024 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त तिथि दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 11–09–2024 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील पच्छाद, जिला सिरमौर (हि0 प्र0)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

कैस नं0 : / 2024

बरेस्तु राम पुत्र धन्ना राम, निवासी छजवां काबू, तहसील बल्ह, जिला मण्डी, हाल निवासी नियर विश्वाकर्मा चौक, पांवटा साहिब, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

#### आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी बरेस्तु राम पुत्र धन्ना राम, निवासी नियर विश्वाकर्मा चौक, पांवटा साहिब, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र द्वारा मुख्य रिजस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू—एन/एसटी/बीएण्डडी/डिलेय कैसिस/2024—4910, दिनांक 09—09—2024 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसके पुत्र जिसका नाम करण शर्मा पुत्र बरेस्तु राम है की मृत्यु तिथि 02—11—2022 है, जिसका अज्ञानतावश प्रार्थी के पुत्र की मृत्यु तिथि का ईन्द्राज नगरपालिका परिषद् पांवटा साहिब के मृत्यु अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 12—10—2024 को प्रातः 11.00 बजे या इससे पूर्व किसी भी दिन कार्य

दिवस में अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर / एतराज दर्ज करा सकता है। निर्धारित तिथि या इसके पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में करण शर्मा पुत्र बरेस्तु राम, निवासी नियर विश्वाकर्मा चौक, पांवटा साहिब, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 12-09-2024 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०)।

# ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

कैस नं0 : / 2024

श्रीमती रूकसार पुत्री इसलाम, निवासी मोहक्कमपुर नवादा, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

#### आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती रूकसार पुत्री इसलाम, निवासी मोहक्कमपुर नवादा, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र द्वारा मुख्य रजिस्ट्रार जन्म एवं मृत्यु / मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू—एन / एसटी / बीएण्डडी / डिलेय कैसिस / 2024—4376, दिनांक 19—08—2024 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 03—09—1992 है, जिसका अज्ञानतावश प्रार्थिया की स्वयं की जन्म तिथि का ईन्द्राज ग्राम पंचायत नवादा के जन्म अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 12—10—2024 को प्रातः 11.00 बजे या इससे पूर्व किसी भी दिन कार्य दिवस में अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इसके पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में रूकसार पुत्री इसलाम, निवासी मोहक्कमपुर नवादा, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 12-09-2024 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०)।